

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH AT BHOPAL

O.A. No. 206/2024

IN THE MATTER OF:

CHANDIKANT JHA AND AMEEN AHMAD

...APPLICANT

VERSUS

STATE OF MP & ORS

....RESPONDENTS

INDEX

SR	PARTICULARS	Annexure	PAGE NO.
1.	Reply on Behalf of Respondent No. 2 and 4 (MP PCB) along with affidavit		1-10
2.	Copy of Memorandum of Understanding b/w the South Eastern Coalfields Limited and the M.B Power (M.P) Ltd. for filling of mine void by ash.	R/2-1	11-31
3.	Copy of consent to establish and consent to operate from M.P Pollution Control Board for Fly ash filling in Jamuna Open cast Mine Void, Village- Harad.	R/2-2	32-45
4.	Copy of NOC & proposal issued by Gram Panchayat Vicharpur, Janpad Panchayat Kotma, Distt.-Anuppur for Flyash filling in Abandoned Stone Mine, Gadhi	R/2-3	46-47
5.	Copy of permission order of District Collector Office, District Anuppur dated 14.12.2022 for Flyash filling in Abandoned Stone Mine, Gadhi	R/2-4	48
6.	Copy of consent to establish and consent to operate from M.P Pollution Control Board for Flyash filling in Abandoned Stone Mine, Gadhi.	R/2-5	49-62
7.	Copy of NOC & proposal issued by Gram Panchayat Senduri, Distt.-Anuppur for Fly ash filling site (low lying area), Village-Sinduri.	R/2-6	63-64
8.	Copy of permission order of District Collector Office,	R/2-7	65

	District Anuppur dated 12.07.2023 for Fly ash filling site (low lying area), Village-Sinduri.		
9.	Copy of consent to establish and consent to operate from M.P Pollution Control Board for Fly ash filling site (low lying area), Village-Sinduri.	R/2-8	66-79
10.	Google earth sheet showing the location of ash filling sites	R/2-9	80-82
11.	Relevant pages of Guidelines for disposal/utilization of Fly Ash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries March, 2019.	R/2-10	83-84
12.	Photographs of earthen embankment.	R/2-11	85-88
13.	M.P. Pollution Control Board Notification dated 10.12.2021 regarding categorization of industry/institution	R/2-12	89-92
14.	Photographs related to air pollution control arrangements at the site's and covered transportation	R/2-13	93-100
15.	Photographs of drain/nalla	R/2-14	101-104
16.	Copy of Hon'ble National Green Tribunal (PB), New Delhi, O.A No. 364/2021 order dated 23.05.2022	R/2-15	105-107
17.	Copy of district wise ambient air quality index report of M.P Pollution Control Board	R/2-16	108-109
18.	Vakalatnama		110

**FILED BY MP PCB
Through**



**PARULBHADORIA
Advocate for MPPCB**

Ph.No.:(+91)-8085977111
Email: parul.bhadoria04@gmail.com

BHOPAL

04.12.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH AT BHOPAL

O.A. No. 206/2024

IN THE MATTER OF:

CHANDIKANT JHA AND AMEEN AHMAD

...APPLICANT

VERSUS

STATE OF MP & ORS

....RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 02 AND 04 (MP PCB)

That the answering respondent most humbly submits:

1. That the answering respondent is Regulatory Body constituted under Section 4 of the Water (Prevention & Control of Pollution) Act, 1974. The answering respondent is also fulfilling the responsibilities bestowed under Section 5 of the Air (Prevention & Control of Pollution) Act, 1981.
2. That under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 it is mandatory and legal obligation of Thermal Power Plant within jurisdiction of M.P. state to take consent from Regulatory Body i.e. M.P. Pollution Control Board for disposal of fly ash generated from the plants in Low Lying Area/Mine Voids and also to comply various consent conditions incorporated in consent letter satisfactorily and effectively.

3. That the complaint is related to M/s M.B. Power (M.P) Limited situated at Village-Laharpur, Tah.-Jaithari, Distt.-Anuppur (M.P). The plant was commissioned in 2015 having capacity of 1260 MW (2 x 630 W) based on subcritical technology. The plant has obtained consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 having validity upto 31.03.2025 and authorization under Hazardous & Other Waste (Management and Transboundary Movement) Rules 2016 validity upto 30.04.2027. The plant has approx 15000 MT coal consumption per day and generated ash is approx 5000 MT per day. The plant has installed pneumatic dry ash handling system with 05 no. ash silos, capacity of each having 1000 MT and 3 no. of Hydrobin for wet bottom as handling, capacity of 750 MT each. Plant has 01 no. ash pond which is divided into 03 no. lagoons out of which 01 lagoon is reclaimed. On the point of ash management and utilization, generated ash is being utilized in cement industries; fly ash based products manufacturing units (nearby Anuppur area) and filling in low lying areas/abandoned mines for reclamation of land.

REPLY ON MERITS

4. That the respondent no. 11, M/s. M.B Power (M.P) Ltd. (Fly ash filling in Jamuna Opencast Mine Void) situated at Village- Harad, Tehsil-Kotma, District-Anuppur (M.P.) and the South Eastern Coalfields Limited, have jointly signed a Memorandum of Understanding for filling of mine void by ash. The copy of the MoU executed between the Plant Head, M/s. M.B Power (M.P) Ltd., District Annupur and the General Manager, SECL, Jamuna Kotra area, District Annupur on 07.12.2022 is filed herewith as **Annexure R/2-1.**

5. That the respondent no. 11 (M/s. M.B Power (M.P.) Ltd.) has obtained Consent To Establish and Consent To Operate under the Water (Prevention and Control of Pollution) Act , 1974 and the Air (Prevention and Control of Pollution) Act , 1981 from the M.P. Pollution Control Board, Bhopal for filling of this mine void from ash. The copy of the CTE and CTO granted is filed herewith as **Annexure R/2-2.**

6. That the M/s. M.B Power (M.P) Ltd. (Flyash filling in Abandoned Stone Mine, Gadhi) situated at Khasra No 397/1 (0.80 Hec.), Village- Gadhi, Tahsil- Kotma, District-Anuppur (M.P.). Gram Panchayat Vicharpur, Janpad Panchayat Kotma, Distt.-Anuppur has issued NOC to the plant for filling of ash in the mine and the proposal was unanimously passed in Gram Sabha meeting. The copy of the Gram Sabha NOC is filed herewith as **Annexure R/2-3.**

7. That the District Collector Office, District Anuppur has also issued NOC to the plant for filling of ash in the mine vide order dated 14.12.2022. The copy of this order is filed herewith as **Annexure R/2-4.**

8. That the Plant management has obtained Consent To Establish And Consent To Operate from M.P Pollution Control Board, Bhopal for filling of this mine from ash. The copy of the CTE and CTO granted is filed herewith as **Annexure R/2-5.**

9. That the M/s. M.B Power (M.P) Ltd. (Flyash filling in Low Lying Area) situated at Khasra. No. 1157/1 (Area-2.474 Ha), Village-Sinduri, Tah. & Distt.- Anuppur (M.P.). Gram Panchayat Senduri has issued NOC to the

plant for filling/leveling of this low lying area from ash and the proposal was unanimously passed in the Gram Sabha meeting. The copy of the NOC is filed herewith as **Annexure R/2-6.**

10. That the District Collector Office, District Anuppur has issued permission vide order dated 12.07.2023 to the plant for filling of ash in this low lying area. The copy of the order dated 12.07.2023 is filed herewith as **Annexure R/2-7.**

11. That the Plant management has obtained Consent To Establish And Consent To Operate from M.P Pollution Control Board, Bhopal for filling of this low lying area from ash. The copy of the order dated 12.07.2023 is filed herewith as **Annexure R/2-8.**

12. That the nearest river from Flyash filling site at Jamuna Opencast Mine Void, situated at Village- Harad is more than 01 km away (aerially). Although, SECL Jamuna Open Cast abandoned mine is situated nearby this ash fill site in which water is filled. There is no river nearby Flyash filling site (abandoned stone mine), Vill.-Gadhi. Fly ash filling site (low lying area), Village-Sinduri, is situated nearby Tipan river. The relevant Google earth sheet showing the location of above ash filling sites filed herewith as **Annexure R/2-9.**

13. That as per the Central Pollution Control Board "*Guidelines for Disposal/utilisation of Fly Ash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries March, 2019*", the point 5.2.3 stated that "**Protection of pond or water body adjoining or within the working**

site: *If any pond or water body exists within or adjoining the low lying area /quarry then an earthen embankment of the cross-section as given in the Figure below be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it".*

The relevant page of the CPCB guidelines is filed herewith as **Annexure R/2-10**. In compliance of the guideline, the plant management has constructed earthen embankment at both the Village Harad and Village Senduri ash filling site along the side of nearby water body. The relevant photographs is filed herewith as **Annexure R/2-11**.

14. That as per M.P. Pollution Control Board Notification dated 10.12.2021 regarding categorization of industry/institution on the basis of Environmental Pollution Index guidelines, disposal of ash in low lying area/abandoned mine is categorized under green category. That the copy of the notification is filed herewith as **Annexure R/2-12**. It is submitted that there is no populated area approx. 200 meter around Flyash filling site (abandoned stone mine), Vill.-Gadhi and Flyash filling site (Jamuna Opencast Mine Void), Village- Harad. There are few houses on two sides nearby Fly ash filling site (low lying area), Village-Sinduri.

15. That for control of air pollution and dust suppression at the Fly Ash filling site's, water spraying arrangement such as mobile water tankers and pressurized mist machines are deployed, green curtain is also provided at Fly ash filling site (low lying area), Village-Sinduri along the habitation side and green curtain provided at entrance of Flyash filling site (abandoned stone mine), Vill.-Gadhi. As per letters submitted by the plant management to

MPPCB, Regional office, Shahdol, transportation of conditioned/moist ash is done through the trucks and the trucks are covered with tarpaulins from above. Photographs related to air pollution control arrangements at the site's and covered transportation are filed herewith as **Annexure R/2-13.**

16. That a common drain/nalla observed to be flowing through railway under bridge near Flyash filling site (Jamuna Opencast Mine Void), Village-Harad. This drain flows along the ash fill site. During site visit water observed to flowing through the drain. The flow of this drain/nalla has not been obstructed and no fly ash observed to be dumped in the nalla. The Photographs of drain/nalla are filed herewith as **Annexure R/2-14.**

17. The applicants do not reside nearby any of the aforementioned Fly ash filling sites. Also no complaints of the nearby residents of these fly ash filling sites have been received to MPPCB, Regional Office, Shahdol regarding air pollution from working of these ash filling sites.

18. That as per the order dated 23.05.2022 passed by the Hon'ble National Green Tribunal (PB), New Delhi in O.A No. 364/2021 (**Santosh Ram & Ors. VS STATE OF MP**) a joint committee was constituted of Regional Officer, MoEF&CC and Regional Officer, CPCB. The joint committee visited the then fly ash filling sites of plant and conclusion of joint committee report mentions that "disposal of ash in low lying areas is in line with the consent conditions and CPCB guidelines". The order dated 23.05.2022 passed by the Hon'ble National Green Tribunal (PB), New Delhi in O.A No. 364/2021 is filed herewith as **Annexure R/2-15.**

19. That the Anuppur District is rich in forest cover and there is also limited industrialization as compared to other districts of the state of Madhya Pradesh. As per district wise ambient air quality index report of M.P Pollution Control Board, average annual AQI of Anuppur District for year 2023-24 is 58.91 and for year 2022-23 is 59.68. The ambient air quality index reports of MP PCB are filed herewith as **Annexure R/2-16**.
20. That in light of the above facts and circumstances the answering respondent most humbly submits that the contentions raised in complaints are based upon possibilities and unfounded assumption and faulty notion. Many points mentioned in complain are very frivolous and exaggerated in nature. Therefore it is humbly prayed to dismiss above petition.
21. That the answering respondent reserves the right to file a para wise reply as and when required. Affidavit in support of the above reply is filed herewith.

BHOPAL

04.12.2024

**FILED BY MP PCB
Through**



**PARUL BHADORIA
Advocate for MPPCB**

Ph.No.:(+91)-8085977111

Email: parul.bhadoria04@gmail.com

6398/24
4/12/24
R.P. Chaturvedi
NOTARY
Shahdol Civil Distt.

4 DEC 2024



**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL**

O.A. No. 206/2024

IN THE MATTER OF:

CHANDIKANT JHA AND AMEEN AHMAD

...APPLICANT

VERSUS

STATE OF MP & ORS

....RESPONDENTS

AFFIDAVIT IN SUPPORT OF REPLY

I, Mukesh Shrivastava S/o Shri KN Shrivastav Aged 61 years, Regional Officer, Madhya Pradesh Pollution Control Board, Regional Office, Shahdol and Officer-in-Charge, office at Bypass Chok, Gaurtra, Burar Road, Shahdol, 484001, M.P. do hereby solemnly affirm on oath as under:

1. That I am Officer in Charge for Madhya Pradesh Pollution Control Board (Respondent No. 2 and 4) in the present matter, and am fully conversant with the facts of the case and therefore competent to swear on this affidavit.
2. That I am filing the present reply in the aforementioned matter to the OA filed before the Hon'ble Tribunal and I have understood the same.
3. That the contents of the Reply are true and correct to the best of my knowledge and the available office records and no material fact is concealed or suppressed.



M. Mukesh
DEPONENT
Regional Officer
M.P. Pollution Control Board
Shahdol (M.P.)

VERIFICATION

I Mukesh Shrivastava the above-named deponent do hereby verify that the contents of the par 1 to 3 of the affidavit above are true and correct.

Signed and verified on this 04 day of December 2024 at Shahdol (MP).

शपथकर्ता/निष्पादक.....
.....
पढ़कर सुनाया उसने सही
होना स्वीकार किया

पहचानकर्ता
R. Chaturvedi
S/o Mr. O.P. Chaturvedi
MPPCB, Shahdol

R.P. Chaturvedi
NOTARY
Shahdol Civil Distt.

4 DEC 2024
M. Mukesh
DEPONENT
Regional Officer
M.P. Pollution Control Board
Shahdol (M.P.)

भारतीय गैर न्यायिक

एक सौ रुपये

रु. 100

565/2022
07/12/2022
रस क. माधवा, एडवाकर
नोडरी
हिसीन जैवकी जि. अन्पूर/म.प्र.



INDIA

BU 569522

मध्य प्रदेश MADHYA PRADESH

Memorandum of Understanding Between SECL and MB Power (Madhya Pradesh) Limited, For Back Filling of Mined out Void of Jamuna Opencast Mine (void volume - 1.00 Million Cum) With Fly Ash.

This Memorandum of Understanding (MoU) is made on this 7th day of Dec. 2022 at Anuppur, Madhya Pradesh.

BY AND BETWEEN

"M/s South Eastern Coalfields Limited", a company registered under The Companies Act, 1956 (herein after referred to as "SECL" which expression where the context so admits shall include its heirs, executors, administrators, legal representatives, successors in interest and assigns) through its authorized signatory **Mr. Harjit S Madan, General Manager (Mining)/ General Manager (Operations)**, Jamuna Kotma Area, South Eastern Coalfields Limited who has been duly authorized by SECL vide e-office computer No. 809763 dated 02.12.2022 to execute this MOU, of the First Part.

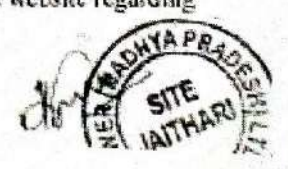
AND

"MB Power (Madhya Pradesh) Limited (MBPMPL), a company incorporated under erstwhile Companies Act, 1956 wholly owned by Hindustan Power Projects Private Limited, having its registered office at 239, Okhla Industrial Estate, Phase - III, New Delhi - 110 020 (hereinafter for individual context referred to as "MB Power", which expression shall unless excluded by or repugnant to the context or meaning thereof shall include its subsidiaries, holding company(ies), associate company(ies), group companies, associate(s), successor(s), administrator(s), permitted assign(s) and authorized representative(s) through its authorized signatory **Mr. Basanta Kumar Mishra (Whole Time Director)** who has been duly authorized by MBPMPL vide Board Resolution Dated 04.04.2022 to execute this MOU, of the Second Part. (Hereinafter for individual context referred to as "MB Power").

AND WHEREAS in the operation of thermal power station of MB Power, huge amount of Fly Ash is generated.

AND WHEREAS in response to the notice of GM(Environment), SECL Bilaspur on SECL website regarding



A. Land Possession Documents / Mining Lease Agreement Uploaded in XGN on 09/01/2023 12:12:16 from IP No: 115.244.204.22.
B. 152787-Mb Power (Madhya Pradesh) Ltd. Ash Disposal Site, Jamuna Ocm Void (Secl) accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.



710
11/2/2022

108

एम. बी. पावर (म.प्र.) लिमि.
लखनपुर - जवही जिला अखनपुर (म.प्र.)
वास्ते
अनुबंध पत्र।


जिला अखनपुर (म.प्र.)
जवही जिला अखनपुर (म.प्र.)


भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100



सत्यमेव जयते

ONE
HUNDRED RUPEES

भारत INDIA

INDIA NON JUDICIAL

मध्य प्रदेश MADHYA PRADESH

BU 569519

allocation of voids for fly ash filling dated 10.02.2021, MB Power has submitted their proposal to GM, SECL, Jamuna Korma Area vide letter No. MBLMPL/APR/SECL/J-K/2021/865 dated 15.02.2021 for providing mined out void/ quarry of Jamuna OCM for back filling with fly ash, bottom ash, pond ash etc. from their thermal power station located at Jnithari, on agreed terms and conditions mentioned hereinafter.

AND WHEREAS Member Secretary, Madhya Pradesh Pollution Control Board has given permission to execute MoU vide letter No. 2543 dated 08.06.2022 to General Manager (Environment), SECL, Bilaspur.

AND WHEREAS MoEF&CC vide its Office Memorandum dated 28.08.2019 have replaced the existing conditions (Specific & General – which prohibited the use of Fly Ash in abandoned mines/ low lying areas/ soil conditioner in agriculture) of valid Environmental Clearances accorded by the Ministry/ SEIAA in favour of Thermal Power Plants & Coal Mine and made the use of fly ash mandatory for reclamation of low lying areas, stowing/ back filling of abandoned mines/quarries.

AND WHEREAS, as per notification dated 03.11.2009 of MoEF&CC, the term "Fly Ash" means and includes all ash generated such as; Electrostatic Precipitator (ESP) ash, dry fly ash, bottom ash, pond ash and mound ash.

AND WHEREAS SECL has agreed to provide such part of the Mine out void/ quarry of its mines known as Jamuna OCM located in District Anuppur, P.O. Harrad Village to M B Power for back filling with Fly Ash in the slurry form or any other method which is technically & environmentally suitable and agreed with the Management of TPP and for which consent is granted by statutory authorities like MPPCB, MoEF&CC (if required at any stage), DGMS etc.

AND WHEREAS in a meeting held on 12.07.2022 & 20.07.2022 between SECL and MB Power, wherein MB Power has proposed to transport Fly Ash in Trucks/ Dumpers (HYVAs) properly covered with prescribed tarpaulins/mechanically covered by road and through RCR mode by using railway siding of Jamuna Opencast Mine, SECL near Harrad Railway Station from their thermal power station and later the same transportation method was agreed by the participants. SECL shall provide space for construction/ maintenance of haul road in mine area for the movement of Fly Ash Trucks/ Dumpers (HYVAs) of MB Power up to mine void to be back filled.



10/11/2022

110

उमरावी. पाव (छा. प्र.) लिमिटेड (वैतण्य)
बकरपुर - जिला - अजमेर (रा. प्र.)
वास्ते
इच्छावन्ता

रजिस्ट्रार
राजस्थान सरकार
जिला अजमेर
बकरपुर (रा. प्र.)



NO. 34



AND WHEREAS in a meeting held on 12.07.2022 & 20.07.2022, it was decided that MB Power shall submit an undertaking regarding financial expenditure to be incurred while developing and improvising the existing infrastructure for transportation, dewatering, electrical supply etc. of mine void for backfilling with fly ash and this cost shall lie with MB Power as and when MB power has obtained all consents, permits, approvals and executed the MOU with SECL for filling of ash in the void on mutually agreed terms and conditions. No liability of any cost incurred for whatsoever purpose shall lie with SECL.

AND WHEREAS statutory clearances/ approvals/ NOCs/ consents from Madhya Pradesh Pollution Control Board (MPPCB), Ministry of Environment, Forest & Climate Change (MOEF&CC) (if required at any stage), Central Ground Water Authority (CGWA)/ Central Ground Water Board (CGWB) and DGMS shall be obtained by MB Power.

NOW THE MEMORANDUM OF UNDERSTANDING WITNESSES AS FOLLOWS:

That in consideration of the mutual agreement and with intent to achieve the above objectives both the parties have mutually agreed as hereunder:

1A The following documents shall constitute the Understanding between the parties and each shall be read and construed as an integral part of the Understanding (MoU):

- 1... Standard Operating Procedure (SOP)
- 2... _____
- 3... _____

1.0 Allotment of Mined out Void/ Quarry of Jamuna Open Cast Mine by SECL:

1.1 To comply with MoEF&CC Office Memorandum dated 28.08.2019 and subsequent notifications thereof, the Member Secretary, Madhya Pradesh Pollution Control Board, Bhopal and the competent authority of SECL has given its kind consent to MB Power for back filling of Mined out Voids/ Quarries of Jamuna OC Mine located in District - Anuppur, P.O. - Harrad with Fly Ash, subject to the strict compliance of the conditions as agreed in this MOU. Therefore, SECL hereby allots its mined out void of Jamuna OCM of approximately 10 Lakhs M3 capacity to MB Power vide this MoU in conformity with the "Guidelines of CIL of offering Mine Voids for Fly Ash Disposal dated 17.04.2020" for backfilling with Fly Ash. The exact volume is not available but in

194
11/2/2022

112
वज्रमणी - जलदहरी (आहरी) -
वज्रमणी - जलदहरी जिला - जलदहरी (आ.प्र.)
वाएजे
इ.प्र.प्र.प्र.प्र.प्र.



NOT
11/2/2022



मध्य प्रदेश MADHYA PRADESH

BU 569511

1.2 The entitlement of land of the allotted mine void shall remain vested with the SECL as per THE COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) ACT, 1957 (CBA Act), during the process of back filling of mine void of Jamuna Open Cast Mine and thereafter. The allotment of mine void for backfilling with Fly Ash by SECL to MB Power shall never be construed as the transfer of entitlement of the land to MB Power. MB Power shall have to handover the mine void after back filling and reclamation to SECL.

2.0 Statutory Studies, Tests and Monitoring to be undertaken by MB Power in & around allotted Mine Void for back filling with Fly Ash:

2.1 MB Power shall have to carry out following study as per CPCB Guidelines (March, 2019) prior to taking up fly ash disposal activities in mine void to ensure that there is no change/ damage/ deterioration in water quality and hydrology in and around the proposed area:

- ❖ Baseline data generation of Air, Surface and ground water and Soil quality.
- ❖ Ash Characterization and Leachate Study.
- ❖ Techno-Economic Feasibility Study for disposal of ash into the Quarry.
- ❖ Topographical Survey of Pipeline Corridor & Mine Void area.
- ❖ Feasibility of transportation of ash to mine void.
- ❖ Geotechnical study of the Mine Void area.
- ❖ Pre and post filling mine water quality including leachability of metals.

Regular environmental monitoring to be undertaken during the period of disposal of ash into mine void as well as after the reclamation on mine void. The detailed monitoring programme is given in schedule - I & II below:



98
11/2/2022

114

एम.बी.पावर लिमिटेड (मध्य प्रदेश) लि.
अशुद्ध-मैदानी गिब-जमुना (एम.बी.)
वाले
अनुकूल है।

साक्षर
राम शंकर
की वेबसाइट में उपलब्ध
आवेदन प्रमाणिका (एम.बी.)



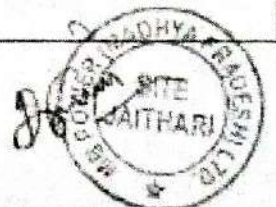


मध्य प्रदेश MADHYA PRADESH

BU 569516

Schedule - I: Proposed Monitoring Programme during Disposal of Fly Ash

Samples	Parameters to be Analyzed	Frequency
Ash Samples	Chemical Parameters (%): SiO_2 , Al_2O_3 , Fe_2O_3 , K_2O , TiO_2 , CaO , MgO , Na_2O , P_2O_5 , SO_3 Trace Elements (mg/kg, using TCLP Test): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn Radio-activity (Bq/kg): ^{238}U , ^{236}Ra , ^{232}Th , ^{228}Ra , ^{230}Pb , ^{40}K , ^{137}Cs	Once before initiation of filling
Ash Leachate Analysis	Trace Elements (mg/kg, using TCLP Test): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Once a year
Piezometer Water Samples	Chemical Parameters (mg/l, except pH and EC): pH, EC, TDS, Total Alkalinity, Ca, Mg, Na, K, Cl, SO_4 , NO_3 , PO_4 , Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Monthly
Mine Water Sample	Same as above	Monthly



28
18/2/2022

116
एम्बेरी पावर (मध्य प्रदेश) लिमिटेड - लखरपुर,
लखरपुर - बल्लभगढ़ (मध्य प्रदेश) - अकलखुरी (मध्य प्रदेश)

वास्तव
अभिलेख पत्र

साक्षर
मध्य प्रदेश शासन
लखरपुर



NO
3x3
1x1
Tel
Apt

Ground Water	Same as above	Twice a year- Pre-monsoon and Post-monsoon
Surface Water Samples	Same as above	Twice a year- Pre-monsoon and Post-monsoon
Soil Samples	Texture, type, pH & cation exchange capacity. Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Once a year
Survey of Flora and Fauna	Listing of Flora (herbs, shrubs and trees) and Fauna (soil invertebrates and other animals) based on field observations and review of information available Analysis of trace elements in plants (herbs, shrubs and trees), the invertebrates Analysis of trace elements in aquatic fauna from the mine void filled with fly ash	Once in two years
	Bio-accumulation and Bio-magnification tests (especially on tree leaves, vegetation, crop yields and cattle population)	During pre-monsoon and post monsoon (MoEFCC)

Note: Additional sampling shall be done on request of SECL as and when required.

Schedule - II: Proposed Monitoring Programme after Reclamation of Mine Void

Samples	Parameters to be Analyzed	Frequency
Piezometer Water Samples	Chemical Parameters (mg/l, except, pH and EC): pH, EC, TDS, Total Alkalinity, Ca, Mg, Na, K, Cl, SO ₄ , NO ₃ , PO ₄ Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Twice a year- Pre-monsoon and Post-monsoon
Ground Water Samples	Same as above	Once a year - Pre-monsoon
Surface Water Samples	Same as above	Once a year - Pre-monsoon
Survey of Flora and Fauna	<ul style="list-style-type: none"> Listing of Flora (herbs, shrubs and trees) and Fauna (soil invertebrates and other animals) based on field observations and review of information available. Analysis of trace elements in plants (herbs, shrubs and trees), the invertebrates Analysis of trace elements in aquatic fauna from the mine void filled with fly ash. Bio-accumulation and Bio-magnification tests. 	Once in five years.



In the event of deterioration of environmental quality, the same shall be reported by the MB Power to MPPCB with information to SECL immediately and suitable preventive/corrective measures as suggested by the authority or prescribed by the relevant statute shall be undertaken by MB Power. MB Power shall be responsible to monitor the above detailed parameters during the disposal of Fly Ash and for 03 (Three) years after the reclamation of mine void. Thereafter the responsibility shall be vested with SECL for above detailed monitoring (if required).

- 2.2 MB Power shall have to study the ambient air quality in & around the mine void as per National Ambient Air Quality Standard (NAAQS). MB Power shall undertake necessary preventive measures to maintain the prescribed standards of the air quality in the said area.
- 2.3 MB Power shall have to engage government approved scientific agencies to carry out above scheduled scientific studies and shall have to share copies of reports so generated with SECL.
- 2.4 MB Power shall have to bear all the costs for hiring agencies and conducting above mentioned studies. SECL shall not be held responsible at any stage for any of the above studies and financial implications thereof. SECL shall not be answerable to any of agency hired by MB power for back filling of allotted mine void and its allied works.
- 2.5 The disposal of Fly Ash into the allotted mine void shall be undertaken only after SECL gets satisfied based on the leachate characterization and radio-tracer studies that fly ash disposal does not harm the surrounding environment including ground water in any way. MB Power should obtain NOC from Madhya Pradesh Pollution Control Board (MPPCB) in this regard.
- 2.6 SECL shall have to share all the available & relevant information/ reports of studies, tests and monitoring undertaken prior to allotment, during the back filling process and after reclamation of the mine void in Jamuna Open Cast Mine by itself or its hired agencies, related to ambient air quality of mine area, mine water, underground water, surface water, soil, leachate, flora & fauna, topographical survey etc. as and when requested by MB Power.

3.0 **Preventive/ Mitigative Measures to control pollution:**

- 3.1 MB Power shall have to carry out the necessary treatment of mine water as prescribed/ suggested by the expert agency in its report after conducting an appropriate scientific study before its dewatering.
- 3.2 Dewatering of mine water shall be undertaken by MB Power to the predesignated location(s) by SECL, within or outside mine area. For pumping out the mine water from the mine voids or borewell etc., the responsibility for obtaining NOC from Central Ground Water Authority (CGWA)/ Central Ground Water Board (CGWB) and the subsequent guidelines shall be vested with MB Power only. SECL shall allow MB Power to use its existing drainage network in mine area for dewatering of mine water. Cost of dewatering of mine water including cost of pumps, pipeline, electricity, manpower, improvisation of existing drainage network (relevant) in mine area etc. shall be borne by MB Power. SECL shall not be held responsible for any such financial implications.
- 3.3 MB Power shall transport conditioned Fly Ash in trucks/ dumpers (HYVAs) properly covered with prescribed tarpaulin (suitable for such transportation)/ mechanically covered trucks/ as per the guidelines of MPPCB/ CPCB to the allotted mine void. MB Power shall not be allowed to transport dry Fly Ash under any circumstances for back filling of mine void.
- 3.4 MB Power shall have to ensure proper arrangements of sprinkling system to sprinkle water on the surface of dumped Fly Ash and during operations like: hauling, unloading, dozing, spreading, compaction (by dozing only) etc. of back filling of mine void as per prudent practice which comply with the guidelines/ norms/ standards prescribed by MoEF&CC, CPCB, DGMS, MPPCB and other concerned agencies to maintain appropriate moisture level to prevent drying out of dumped/ stacked ash which can potentially create fugitive dust emission that could migrate off-site. In case of fugitive dust generated, the MB power will take suitable corrective measures like water mist sprinkling etc. Mine water to carry out such operations shall be made available by SECL free of cost/ charges to MB Power and their agencies if permissible but the NOCs from CGWA/ CGWB shall be obtained by MB Power and Ground Water Abstraction charges (if applicable) will be payable by MB Power only.

Cost for such arrangement of sprinkling system and operation thereof shall be borne by MB Power.



SECL shall not be held responsible for any such financial implications. It is advisable to install sheet as dust barrier between mine out void and existing village for safety purpose. control of fugitive dust and avoid light pollution and disturbance of natural sleeping pattern of adjacent villagers.

- 3.5 MB Power shall ensure disposal of biomass or biodegradable material from the abandoned mine void to the pre-designated location of SECL.
- 4.0 **Statutory Permissions/ Clearances/ Approvals/ NOCs/ Consents and compliances thereof as per CPCB Guidelines, March 2019 and subsequent guidelines issued.**
- 4.1 MB Power shall have to obtain all the statutory Permissions/ Clearances/ Approvals/ NOCs/ Consents from Madhya Pradesh Pollution Control Board (MPPCB), Ministry of Environment Forest & Climate Change (MoEF&CC) (if required at any stage), Central Ground Water Board/ Authority (CGWA/CGWB) (if required at any stage), District Administration and other concerned statutory bodies as per prevailing statute. SECL shall provide necessary assistance/support to MB Power to process and obtain such statutory clearances (if required).
- 4.2 MB Power shall have to obtain all statutory clearances/ NOCs/ permission from concerned agencies IBM, MoC, CPCB/ MPCCB/ CGWA/CGWB/ MoEF&CC (if necessary), etc. for back filling of allotted mine void as per prevailing statute. SECL shall provide necessary assistance/support to MB Power to process and obtain such clearances (if required).
- 4.3 It is pertinent to mention here that the disposal of Fly Ash cannot be undertaken without prior permission of DGMS. Being mine owner SECL will cooperate with MB Power to obtain NOC/Consent/Permission from DGMS and both shall provide necessary assistance/support to each other to process and obtain such clearances from DGMS (if required)
- 4.4 MB Power shall be responsible to comply with all the stipulations enforced by the concerned authorities/ departments/ agencies/ local administration vide their guidelines, notifications, statutes, acts, rules etc. and statutory Permissions/ Clearances/ Approvals/ NOCs/ Consents accorded to accomplish the operation of back filling of allotted mine void as per standards laid in prevailing statutes.
- 4.5 SECL shall have to provide all the requisite/necessary/ available documents requested or directed to be submitted by the authorities /agencies/departments/corporations/local administration for the process of accordance of statutory permissions/clearances/approvals/NOCs/consents as and when asked by MB Power.
- 4.6 The lease rent which will be paid to the State Government by SECL during the period of back filling of the mine void out is to be recovered from MB Power on the pro-rata basis.
- 4.7 The fly ash disposal should comply with the requirement of OM dated 28.08.2019 and subsequent guidelines issued by MoEF&CC and/ or any other OM or rules and regulations that would be applicable from time to time.
- 4.8 Responsibility of the regulatory compliances and resolution of safety and environmental & operational issues associated with fly ash disposal into mine voids shall rest with the MB Power. MB Power shall be responsible for the management, control and supervision of ash utilization at their own cost.
- 4.9 MB Power shall have to prepare the safety management plan as per Coal Mine Regulations 1957 and amended in the year 2017 by hiring any scientific /expert agency(s) and comply with the same.
- 5.0 **Methodology of back filling and reclamation of allotted mine void with Fly Ash:**
- 5.1 **Transportation:**
- 5.1.1 As agreed in meeting dated 12.07.2021 & 20.07.2022, MB Power shall transport Conditioned Fly Ash (CFA) from its thermal power plants through road round the clock (24 X 7) by Truck/ Dumpers (HYVAs) to the mine void to minimize traffic in peak hours in the mine area as well as enroute.
- 5.1.2 MB Power shall also transport Conditioned Fly Ash from its thermal power plant through RCB mode by using railway siding of Jamuna OCM located near Harnad Railway Station. MB Power shall transport CFA in BOXN/BOST wagons properly covered with prescribed tarpaulins.



mechanically covered from its MBPJ railway siding to railway siding of Jamuna OCM and from railway siding of Jamuna OCM to allotted mine void through Trucks/Dumpers (HYVAs) properly covered with tarpaulins/ mechanically covered.

5.1.3 SECL shall have to introduce MB Power as co-user of its railway siding of Jamuna OCM with Indian Railway for transport of fly ash. SECL shall have to provide & execute necessary documents with Indian Railway as well as MB Power for its induction as co-user of the said railway siding. **If the rail transport mode is feasible to MB Power** then MB Power shall restore railway siding as per specifications of Indian Railway at its own cost. SECL shall not be responsible for any kind of expenses for restoration of railway siding and operation & maintenance thereof.

5.1.4 SECL shall have all rights to control the traffic density of truck/ Dumpers in mine premises in the peak periods or in case of hindrance of mine operations.

5.1.5 Fly Ash load inside the Trucks/ Dumpers (HYVAs) shall be properly levelled by keeping adequate free board and shall be mechanically/ properly covered by MB Power for such operations to avoid overflow/spillage/air borne fugitive dust emission caused by ash during its transportation.

5.1.6 In case of any spillage enroute during transportation of Fly Ash, MB Power shall ensure that spilled ash should be collected and transported to disposal/ usage site immediately.

5.1.7 The equipment engaged by MB Power shall comply with the provisions of Mines ACT 1952, The mines rules 1955 and the Coal Mines Regulation 2017 and circulars issued by DGMS from time to time in this regard.

5.1.8 MB Power shall at their own cost, arrange for regular checking/ maintenance/ repair of the tipping trucks/ equipment and always keep them in good and safe conditions.

Only experienced, skilled and disciplined operators/ drivers of sound health, good behavior and antecedents having valid and requisite driving/ statutory license shall be deployed by MB Power for the work. MB Power shall be responsible for initial medical examination, vocational training, valid driving license, issuing i-card of the manpower engaged by them for the work etc.

5.1.9 In no case any unauthorized driver of the tipping trucks or operator of pay loaders/ equipment shall be permitted in the mine premises.

5.1.10 MB power shall have to ensure that the transported Fly Ash should be conditioned with water to maintain minimum of 15% moisture at the disposal point so that ash does not get air borne and cause fugitive emission. MB Power shall in no case/ circumstance transport dry Fly Ash to the mine void for the purpose of its back filling.

5.1.11 The SECL will provide to use its existing haul road network in the mine area for transportation of Fly Ash, free of cost/ charges. In case of use of existing haul road for Flyash transportation, MB Power will also responsible for maintaining/ improvising existing road. The traffic density within the mine premise shall be regulated by SECL. In no case the coal production from the mine shall be allowed to be hampered by the ash filling operation.

5.1.12 MB Power shall have to construct/ improvise existing approach road from haul road to the mine void at its own cost (if required). SECL shall not be liable for such financial implication.

5.1.13 Haul road in the mine area allowed to be used by MB Power at its own cost. The approach road from haul road to mine void shall be maintained by MB Power at its cost.

5.1.14 A list of all the staff and workers of the agency engaged by MB Power shall be furnished to the General Manager, Jamuna Kotma/ General Manager (Oprn.), Jamuna Kotma by MB Power before commencing the fly ash dumping.

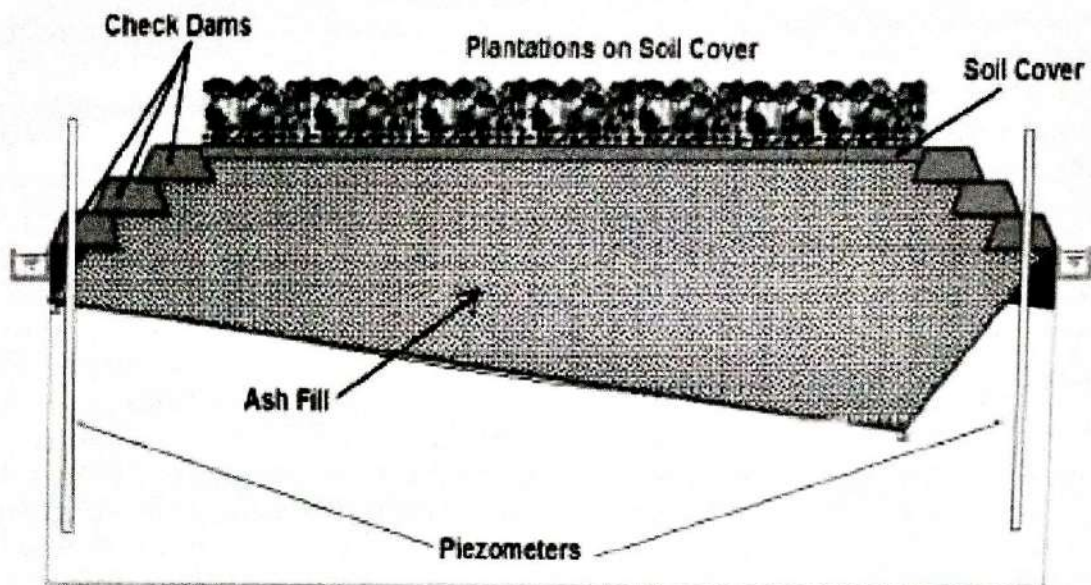
5.1.15 The manpower, engaged by M B power, reporting on duty must enter their attendance in a suitable format at the security gate while entering into the mine premises.

5.1.16 No addition or alteration to the size of the body or any such tipping truck/ dumper shall be carried out, without prior approval of the General Manager, Jamuna Kotma/ General Manager (Oprn.), Jamuna Kotma. In no case "Dala trucks/vehicles" shall be deployed or permitted to be deployed for the work.

5.1.17 The truck/ dumper shall be loaded only up to the maximum carrying capacity and shall not be overloaded under any circumstances.

5.1.18 No manual workers shall be engaged by the Agency engaged by MB Power for loading/ unloading of the truck/ dumper, under any circumstances whatsoever.

- 5.1.19 MB Power's dumpers/ tipping trucks should ply only on specified routes/ roads inside the mine. In case, plying on any other route becomes necessary, due to any reason, prior approval for the same shall be taken by MB Power from the General Manager, Jamuna Kotma/ General Manager (Oprn.), Jamuna Kotma .
- 5.1.20 The work shall be executed in such shift(s) or during such specified period on all days of the week as directed by the General Manager, Jamuna Kotma/ General Manager (Oprn.), Jamuna Kotma and MB Power shall be obliged to comply with the same.
- 5.1.21 SECL shall bear/ have no responsibility/ liability whatsoever for any accident/ damage to MB Power trucks/ tippers in transit or while engaged in work.
- 5.1.22 If the SECL suffers any loss on account of suspension of production, for idleness of its equipment/ employees or on any other account or damage to its property, due to any failure on the part of the MB Power or due to any act of omissions or commission on the part of his representative/ employees or from the trucks/ equipment of the MB Power, the value of the same as assessed by the SECL, shall be payable by the concerned MB Power.
- 5.1.23 MB Power shall have to ensure that all Trucks/ Dumpers (HYVAs) engaged for transportation of Fly Ash from its thermal power stations should have valid Pollution Under Control Certificate, Insurance, other relevant documents.
- 5.1.24 MB Power shall ensure that all Trucks/ Dumpers (HYVAs) should not exceed the prescribed speed limit of 20 Km per hour at any point of time during transportation of Fly Ash within the mine premises.
- 5.1.25 MB Power should avoid transportation of Fly Ash through thickly populated areas as far as possible.
- 5.1.26 MB Power shall ensure that there should not be any pollution hazard due to flyash filling, either due to transportation or at fly-ash dump site. MB Power shall be solely responsible for any such violation. If any violation beyond approved standards laid down by appropriate statutory authorities including PCB occurs/ is reported, MB Power shall take necessary action in time to rectify/ mitigate the same immediately.
- 5.1.27 The MB Power shall have to ensure that all Trucks/Dumpers (HYVAs) engaged for transportation of Fly Ash from its thermal power stations to Jamuna OCM are fitted with GPS device and are monitored properly.
- 5.2 Placement of Fly Ash in the mine void:**
- 5.2.1 MB Power shall ensure that Fly Ash shall be placed and spread in the mine void in continuous horizontal layers, stretching across the whole section/portion and these layers shall be compacted by dozing only and shall have to fill up mine void only by following the progressive land filling methods from bottom to top.
- 5.2.2 Surface of these layers shall be kept moistened at all the times during back filling operations by proper sprinkling of water to prevent fugitive dust emission.
- 5.2.3 MB Power shall have to construct or improvise the existing garland drain(s) before starting disposal of Fly Ash in the allotted mine void, so as to ensure that there should be no ingress of water into it.
- 5.3 Reclamation of the filled up mine void in accordance with OM dated 28.08.2019 of MoEF&CC and CPCB Guidelines (March, 2019):**
- 5.3.1 After back filling of allotted mine void up to natural ground level, MB Power shall have to cover the top layer of Fly Ash with 70 cm thick layer of overburden, which should be followed by a top cover of 30 cm thick sweet soil layer placed in contours in consonance with the surrounding features to make it a part of the overall post-mining land use pattern as envisaged in the mine closure plan to promote vegetation growth.
- 5.3.2 Subsequently vegetated with a three-tier plantation approach (consisting of large trees, smaller trees and shrubs) shall be done by MB Power at its cost, for overall eco-restoration of the area. This will also help in checking the surface run-off, preventing the water from percolation and maintaining the aesthetical beauty of the surrounding in general. A conceptual plan of reclaimed mine void is presented here below for ready reference:



Conceptual Plan for Reclamation of Mine Void

- 5.3.3 MB Power shall have to clean/ construct storm water drains for channelizing the run-off water away from the disposal site.
- 5.3.4 Overburden and fertile soil so required shall be allocated by the SECL (if available) from its pre-designated site in the Jamuna OCM. MB Power shall have to transport such soil from pre-designated to the allotted mine void at its cost & expenses.
- 5.3.5 While plantation (if required), MB Power shall have to give preference to both native species and mixture culture. The species shall be selected carefully from the following groups for quick reclamation under the guidance of a taxonomist:
- Trees species for fuel wood and timber.
 - Forestry type tree species.
 - Trees species with dense foliage for shade.
 - Native species.
- 5.3.6 MB Power shall handover the mine void to SECL after back filling and reclamation.
- 5.3.7 MB Power shall have to carry out all the activities pertaining to reclamation of mine void (if required) at their own cost. SECL shall not be responsible for such financial implications.

6.0 Plans and Proposals:

Before taking up back filling operations of allotted mine void, MB Power shall have to prepare a Comprehensive Plan for back filling of allotted mine void with fly ash generated from its thermal power station which includes: Methodology of Back Filling & Reclamation, Conveyance/ Transportation of Fly Ash, Mine Water Management, Safety Management Plan, Action Plan w.r.t. Leachate, Air & Water Pollution Mitigation Plan etc. and shall have to submit the same to SECL and concerned authorities/ agencies/ departments/ corporations/ local administration. Consultancy contract for study and regular monitoring during ash dumping to be awarded by MB Power to scientific agency(s) for ensuring safety of men and machinery.

7.0 Safety or Precautionary Measures:



- 7.1 MB Power and their hired agencies/ contractors shall have to provide footwears, DGMS approved helmets, dust masks, florescent jackets and other protective equipment to their manpower engaged in the works of back filling of mine void as prescribed by the prevailing statute, rules & regulation etc., at their own cost.
- 7.2 Precautions shall be exercised at all times for the protection of persons (including employees) and property. The safety required or recommendations by all applicable laws, codes, statutes and regulations will be observed by MB Power for activities related to ash transportation. In case of accidents in activities related to ash transportation, MB Power shall be solely responsible for compliance with all the requirements imposed by the Workmen's Compensation Act or any other similar laws in force, and shall indemnify the company against claims on this account, if any MB Power shall at all times exercise reasonable precaution for the safety of employees in the performance of his/their agreement and shall comply with all applicable provisions of the safety laws drawn up by the State or Central Government or Municipalities and other authorities in India. MB Power shall comply with the provision of the safety hand book as approved and amended from time to time by the Government of India.
- 7.3 All the necessary equipment such as Trucks/ Dumpers (HYVAs), Poclain(s), Dozer(s) small vehicle(s) etc. must be in good and safe condition having valid fitness certificate(s), Permit(s)/Licenses etc {wherever applicable} and in respect of which the required taxes/ fees have been deposited to the concerned authority and which are properly covered by insurance, shall be engaged by the MB Power for the said back filling operations.
- 7.4 MB Power shall have to take appropriate measures such as sign boards, fencing, security guards (wherever required) to prevent human trespassing, entry of cattle/ livestock inside the mine void and allied working area during execution period, at their own cost.
- 7.5 MB Power shall ensure that dump slope monitoring of slope stability is planned designed and worked as determined by scientific study.
- 7.6 MB Power shall have to take appropriate measures to avoid any kind of nuisance/ inconvenience to the public due to back filling operations.
- 7.7 MB Power shall always exercise reasonable precaution towards the safety of employees in the performance of his/ their agreement and shall comply with all applicable provisions of the safety laws drawn up by the State or Central Government or Municipalities and other authorities in India.
- 7.8 MB Power shall indemnify SECL for any consequential damage or liability due to ash transportation and dumping activities. SECL shall owe no responsibility to the persons engaged by MB Power. MB Power shall submit an indemnity bond in this regard in proper format.
- 7.9 In case of any accident arising in the course of execution of the MoU and/ or arising out of non-compliance of any of the conditions of this MoU or due to any deviation from the SOP, MB Power shall be solely responsible for any consequences that shall follow. MB Power shall familiarize themselves with and be governed by all laws and rules of India and local statutes and orders and regulation applicable to their work.

8.0 Facilities to be provided by SECL:

- 8.1 SECL shall provide space for temporary camping (free of cost) or vacant quarters/ buildings/ houses (on rent) if available in its township for the residential purpose of the employees, workers etc. of MB Power and their hired agencies/ contractors/ associates/ subsidiaries, if available within the mine area in close vicinity to the mine void.
- 8.2 SECL shall provide space for temporary workshop and parking of equipment, trucks/ dumpers (HYVAs) to MB Power and their hired agencies/ contractors/ associates/ subsidiaries, if available within mine area in the close vicinity of mine void.
- 8.3 SECL shall allow electricity connection from the near termination point to MB Power and their hired agencies/ contractors/ associates/ subsidiaries on chargeable and need basis for back filling operations and allied works & facilities.



- 8.4 SECL shall allocate mine water from predesignated mine void filled with mine water, for ensuring round the clock water for sprinkling to keep Fly Ash moist during all the operations of back filling to MB Power and their hired agencies/contractors/associates/subsidiaries.
- 8.5 SECL shall provide round the clock access to the employees and workers of MB Power and their hired agencies/contractors/associates/subsidiaries to carry out back filling operations and shall be subjected to the provision of para 5.1 of this MOU.

9.0 General Terms & Conditions:

9.1 If at any point of time MB Power abandons the operation of back filling of mine void and demobilizes keeping the dumped fly-ash bare, SECL shall be within its right to get the bare dump covered with the requisite soil cover as prescribed by the MoEF&CC and CPCB on its own or through any contractor/ agency at the cost of MB Power.

MB Power shall have to fill/ dump the Fly Ash in designated/ allotted mine void only. Transportation, storage, filling of fly Ash will be done exclusively by MB Power at its own cost. SECL shall have no financial, civil or criminal liability in this regard or in respect of any other incidental factors, whatsoever. SECL would remain legally unharmed and indemnified in this regard by MB Power.

9.3 All workings for backfilling of flyash including haul road maintenance shall be carried out in accordance with the provision of coal mines regulation 2017 and DGMS circulars issued for the purpose

9.4 Any other cost viz. planning & maintenance of public road(s) and its allied infrastructure(s) outside the mine area, which may be incurred due to filling of fly ash in mine void shall also to be borne by MB Power.

9.5 During the execution (commencement to actual completion) of the mentioned work AGM (Jamuna Kotma) or his authorized representative shall have right to monitor the workings as and when required. MB Power will intimate to Area General Manager (Jamuna Kotma), SECL the name of authorized person on behalf of MB Power to whom Jamuna OCM Jamuna Kotma Area project will interact during the execution of the work. Any instruction/ advise given by Jamuna OCM project within the scope and objective of MOU will have to be followed by MB Power and its representatives in due diligence.

9.6 The MB power shall employ only competent, skillful and orderly men to do the work. The General Manager/ General Manager (Opn.) shall have the right to ask the agency to remove from the work site any men of the MB Power who in his opinion are undesirable and the agency will have to remove them immediately on communication of such orders.

9.7 Technical feasibility study cost, cost of modification in fly ash related environmental conditions in the mine's EC (if and as required in future), cost of maintenance of road, cost of slope stability, cost of study of leaching etc. shall be borne by MB Power.

9.8 In the event of varying or conflicting provisions made in any of the document/ documents forming part of the agreement, this MOU shall prevail.

9.9 Any other amendments in the laws, by-laws, directives, instruction, notification, circulars, orders issued by the MoEF&CC, CPCB, MPPCB, DGMS, CGWA/CGWB, CIL, MOC etc. during execution w.r.t. operations of back filling and reclamation of mine void shall be binding on the MB Power.

9.10 Although all the stake holders shall put their best efforts to maximize ash utilization in mine void, but in case of any natural calamities/ public protest/ change in law/ directives of local administration or any other force majeure events, it will not be binding on either party to continue back filling operations.

9.11 SECL shall have the right to inspect or arrange inspection of the vehicles/ equipment deployed by MB Power for the work at any time and declare any vehicle/ equipment unfit for the work found unsafe and ask for its immediate withdrawal from the site/ operation. MB Power shall ensure prompt/immediate compliance of the same.

9.12 That SECL reserves the right to suspend this permission at any time with a prior written notice to MB Power for the work at any time and declare any vehicle/ equipment unfit for the work found unsafe and ask for its immediate withdrawal from the site/ operation. MB Power shall ensure prompt/immediate compliance of the same.



Land Possession Documents / Mining Lease Agreement Uploaded in XGN on 09/02/2023 12:12:16 from IP No: 115.244.204.22



that effect in the event of breach of any condition already specified to the MB Power, till the issues are addressed suitably.

- 9.13 Stage-wise progress report of the work will be submitted by M B Power to Director(T/O) SECL and GM, Jamuna Kotma Area and General Manager (Opm.), Jamuna Kotma Area on quarterly basis, as per the format mutually finalized between MB Power and SECL from time to time
- 9.14 MB power shall be solely responsible in the event if any violation of the relevant provision of Mines Act 1952, Environment Protection Act-1986, Air (Prevention and Control of pollution) Act, 1981, Water (Prevention and Control of pollution) Act, 1974 or any other related act arising as a direct or indirect consequence of filling of fly ash. The decisions of the SECL in this regard shall be final and binding on MB Power.
- 9.15 If at any point of time the fly ash supplied is found harmful or creating any type of pollution more than the permissible limit, SECL shall have the right to stop dumping of fly ash immediately till the matter is examined and settled amicably.
- 9.16 Standard operating procedure ("SOP") for various operations involved in ash dumping at Jamuna OCM has been framed and is being agreed upon by SECL and MB power. The SOP has been annexed to this MoU as Annexure-A.
- 9.17 In case of any accident arising out of non-compliance of any of the conditions of this agreement or due to any deviation from the SOP, it shall be the sole responsibility of the M B Power and M B Power shall be responsible for any consequences that shall follow.
- 9.18 Any notice to be given under this MOU shall be in writing and shall be deemed to have been duly and properly served upon the parties here to if delivered on the official email address or against acknowledgement or by Registered A/D post, address to the parties herein at the following address as will be duly notified by the parties from time to time.

<p>The Plant Head MB Power (Madhya Pradesh) Limited Village Jaithari, District Anuppur, Madhya Pradesh- 484 330</p>	<p>The General Manager, JAMUNA KOTMA AREA, SECL OFFICE OF THE GENERAL MANAGER P.O. Jamuna Colliery, Dist. Anuppur Madhya Pradesh - 484 444</p>
---	--

10.0 Validity:

- 10.1 This MOU shall continue to be in force for all purposes and intents from the date of its signing and shall remain valid and operative till the completion of back filling & reclamation of mine void and handing over to SECL and shall be subjected to the provision of para 2.1 of this MOU.
- 10.2 If any provision or condition of the MoU is prohibited or rendered invalid or unenforceable, such prohibition, invalidity or unenforceability shall not affect the validity or enforceability of any other provisions and conditions of the MoU.

11.0 Termination

- 11.1 This MOU shall be governed by Indian Laws.
- 11.2 The MOU shall be deemed to have been automatically terminated on the expiry of the period of MOU as mentioned in the clause 10.0.
- 11.3 The MOU terms can be reviewed on a mutually agreed basis between MB Power and SECL whenever required owing to presence of new conditions/circumstances.
- 11.4 The said MoU would be terminated or suspended by SECL, in case the above said terms and conditions are not satisfied/ are being violated, by giving one month's show cause notice, as required.
- 11.5 The MoU shall be terminated if the causes for such violations are not found to be satisfactory.



Power shall indemnify SECL for any consequential damage or liability that may accrue as a consequence to such violations.

11.6 Recommendations/ findings of the DGMS inquiry will be applicable to MB Power in case of occurrence of any accident related with the dumping of ash. Any other amendments in the laws, by-laws as well as directives, instructions, circulars, orders issued by the Competent Authority from MOC, GOI, State Govt. CG, Regulatory Authority, CPCB, MPPCB, NGT, CGWA/CGWA, DGMS, CIU/ SECL, issued from time to time related with fly ash dumping will be applicable to the MB Power.

11.7 Irrevocable liability on account of back filling of mine void with fly-ash shall devolve on MB Power for its allocated quantity. MB Power shall reimburse all expenditure including any legal charges on any matter of back filling of mine void with fly-ash in case of any litigation, orders of Government and orders of regulatory authority. *This liability will operate even after termination of this MOU upto 03 years and also for any litigation which commences within a period of 03 years of the termination of MOU and shall continue till the disposal of such legal matters.*

12. Dispute Resolution:

All plausible steps and efforts shall be taken first to amicably settle the dispute that may arise between the parties during the course of execution of the work. However in case the dispute subsists, 10 days notice in this regard shall be issued by either parties who shall then nominate members not below the rank of General manager to hold conciliation meetings to arrive at a resolution. In case the dispute/disagreement between the parties still remains unresolved, the jurisdiction in the event of disputes arising out of the terms of MoU shall be Bilaspur Courts only.

IN WITNESS WHEREOF, the parties hereto have caused this MOU to be executed by their duly authorized representatives effective as of the date and year first written above.

On Behalf of

M/s South Eastern Coalfield Limited

(Signature)
 महाप्रबन्धक (संचालन)
 Authorized Signatory
 जमुना कोयला क्षेत्र
 Witness:

1. *(Signature)*
 07/12/22
 (DEEPAK KUMAR VISHWAKARMA)
 Dy. Mgr. (Envt.) - JK Area.
2. *(Signature)*
 07-12-2022
 D.K. Raghunathan

On Behalf of

M/s MB Power (Madhya Pradesh) Limited

Authorized Signatory

Witness:



1. *(Signature)*
 Dr. Bhole Praga kushwaha
 AGM-Environment
2. *(Signature)*
 (SACHIDA NANDA MISHRA)
 AGM- Ash Management

महाप्रबन्धक (सेवालेन) 2
जमुना कोलमा क्षेत्र
हस्ता निष्पादक / शपथकर्ता



हस्ता निष्पादक / शपथकर्ता

07/12/22

शपथकर्ता ... क. क. Harshit S. Madan
जमुना Co. M (S.E. Co.) Jamuna Kotomay
के पर Agreement
... Barant Kumar ...
... P.H. Director) m.B. Power Ltd

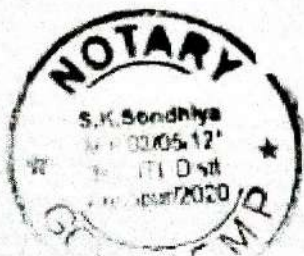
... Santish Chandra
... B. Power Ltd ...
... Diett Anupam ...

07/12/2022
एस.क. सांधिया, एडवाक.
नोटरी
पील जैतहरी जि. अनूपपुर (म.प्र.)

1) Harshit S. Madan
(1) Barant Kumar ...
इकरारनामा मुख्यतः ...
... प्रकृत सुन्दर मही ...

07/12/2022
एस.क. सांधिया, एडवाक.
नोटरी
पील जैतहरी जि. अनूपपुर (म.प्र.)

SANTISH CHANDRA
पहचानकर्ता



Annex-2

Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GREEN-SMALL

CTE-Fresh
Validity(A/W): 31.12.2027

CONSENT NO: ***

PCB ID: 152787

Outward No:117377,10/02/2023

Consent No:CTE-57567

To,
The Occupier,
Mb Power (Madhya Pradesh) Ltd
(Flyash filling in Jamuna Opencast Mine)
156,157, Village:- Amgawan, Tal : Jaithari,
Dist : Anuppur (M.P.)- 484330

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application Receipt No. 1259411 Dt. 11/01/2023 and last communication received on Dt.11/01/2023

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for filling of fly ash in Jamuna opencast mine void at Kh no. 1627, 1632, 1633, 1669, 1680, 1681, 1628, 1612, 1611, 1682,1, Village- Harad, Tehsil Kotma, District Anuppur (M.P.)-484440

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: Kh no. 1627, 1632, 1633, 1669, 1680, 1681, 1628, 1612, 1611, 1682,1, Village- Harad, Tehsil Kotma, District Anuppur (M.P.)-484440, Latitude : 23.1656 Longitude : 81.9095
- The capital investment: Rs. 36 Lakh
- Product & Production Capacity:

Product	Qty of Ash to be filled
Fly Ash filling in mine void	12,00,315.730 M.T

Note:-

- For any change in above, the occupier shall obtain fresh consent from the Board.
- Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
- The issuance of this Consent to establish does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

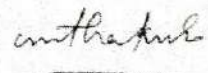
The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before expected date of commissioning of ash filling activities. The applicant shall not start any ash disposal operation at site without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

By the order of Chairman, MPPCB

Signature Not Verified
Digitally Signed by : Chandra
Mohan Thakur, IAS
Date: 10/02/2023 10:48:01 AM



CHANDRA MOHAN THAKUR
Member Secretary

e-Sign
Digitally Signed with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 7H3R3687PD



Consent Order

129

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent and sewage shall be Nil.

2. Trade Effluent Treatment (If any):-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 27°C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment (If any) :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	6.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 10.0	WWG : 0.0	Water Source
1	Dust Suppression	10.0	0.0	Tankers

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. **The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any**

i. water course or within its high flood level (HFL) area /Ecologically Sensitive Areas

ii. Agriculture land / area.

iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.

iv. Gochar Kisan Land.

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and

Consent No:CTE-57567



Consent Order

130

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Unit management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-

1. The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
2. No sewage shall be allowed to dispose without treatment.

Consent No:CTE-57567



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Material Handling	Water Sprinkler,	As per NAAQS
Transportation	Water Sprinkler,	
Vehicular Movement	Water Sprinkler,	

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation of the local tree species within or around the industry/unit premises for general improvement of environmental conditions.

Additional Air condition:- (if any) :-

- 1. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
- 2. The company shall make the air pollution control arrangements like water sprinkling system at site.
- 3. Create curtain or barrier around the site to avoid any nuisance in area.
- 4. The ash to be filled shall be handled in moist condition only.
- 5. Provision of mist gun and stationary water sprinkler in appropriate numbers, wind breaking barrier, retaining bund and water spray by mobile water tanker should be deployed during ash filling.
- 6. Vehicles carrying fly ash should be equipped with automatic tarpaulin covering system.
- 7. All the trucks handling fly ash should be equipped with GPS system.
- 8. Special provision for protection from any possibilities of leachate of lead should be made by PP.



Consent Order

132

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc	Record should be maintained	Sale to authorized party/As Per CPCB, MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No:CTE-57567



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Additional condition:- (if any) :-

1. The site selected for reclamation of land shall be provided with bench markings on munare (मुनारे) with reduced levels. Photographs of these shall be submitted with application for CTO.
2. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated. Details of soil available shall be submitted with application for CTO.
3. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling. Details of this area shall be submitted with application for CTO.
4. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
5. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
6. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved. Photographs of these shall be submitted with application for CTO.
7. For reclamation of water logged or slushy ash filling area, dewatering shall be done first, followed by removal of slushy layer of soil and/ or filling and compacting the area with gravel and boulders.
8. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geo-technical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work. Quality report of soil submitted with application for CTO.
9. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place prior to application for CTO.
12. A sign board shall be put up prior to application for CTO showing reclamation site details to propagate the message of land reclamation by use of ash.
13. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported at the time of CTO prior to execution of work and at quarterly interval up to one year post closure of the site.
14. Arrangements for dumping of ash in Ash filling/low-lying area shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
15. Arrangements of transportation of fly ash for filling of low lying area shall be done through Tankers/ bulkers or mechanically designed covered Trucks only and in wet condition.
16. In no case, flyash or bottom ash shall be transported by open trucks / trollies and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
17. Arrangements shall be made by agency to ensure collection of spilled ash and transported to the disposal/usage site immediately.
18. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.

Consent No:CTE-57567



Consent Order

134

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

19. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
20. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
21. The company shall provide the natural slope details and the runoff outlet/side of the ash filled area shall be made of RCC to avoid gully formation in this area. A complete 3D (Three Dimensional) schematic view of the site shall be submitted with CTO application.
22. Firm arrangements shall be made for following the procedure, after the area has been prepared and levelled, ash excavated from Borrow areas/plant having required moisture content shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
23. Arrangements for the compaction of each layer shall made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
24. The company shall submit closure plan with application for CTO, for the project along with maintenance of site for post project closure at least for two years to develop complete green cover over the site or farm land as per the requirement.
25. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB and details shall be presented with CTO application.
26. Regular monitoring of ground water level shall be carried out by establishing a network of existing wells in the vicinity of ash filling site.
27. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
28. Management shall obtain the statutory/ necessary permission from local administration for filling of fly ash in low-lying area prior to obtain consent to operate from the board.
29. Management shall submit the route map of fly ash transportation prior obtaining consent to operate from the board.

Consent to establish as required under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 is granted to your unit subject to fulfillment of all the conditions mentioned above. The Project Proponent shall submit an application to this Board through XGN for obtaining the Consent for Operation before two months of the commencement of fly ash filling. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary

e-Sign
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 7H3R3687PD

Consent No:CTE-57567



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GREEN-SMALL

CCA-Fresh

Validity(A/W): 29.02.2028

CONSENT NO: ***

PCB ID: 152787

Outward No:-117776,24/03/2023

Consent No:AW-57930

To,

The Occupier,

M/s. Mb Power (Madhya Pradesh) Ltd.

(Flyash filling in Jamuna Opencast Mine)

156,157, Village:- Amgawan, Tal : Jaithari,

Dist : Anuppur (M.P.)- 484330

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application Receipt No. 1262459 Dt. 15/03/2023 and last communication received on Dt.15/03/2023

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 29.02.2028, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: Kh no. 1627, 1632, 1633, 1669, 1680, 1681, 1628, 1612, 1611, 1682,1, Village- Harad, Tehsil Kotma, District Anuppur (M.P.)-484440, Latitude : 23.1656 Longitude : 81.9095
- The capital investment: Rs. 36 Lakh
- Product & Production Capacity:

Product	Qty of ash to be filled
Fly Ash filling in mine void	12,00,315.730 M.T

- Note:-**
- For any change in above industry shall obtain fresh consent from the board.
 - Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
 - The issuance of this Consent to operate does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulation.

The Validity of the consent is up to 29/02/2028 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

By the order of Chairman, MPPCB

Signature Not Verified
Digitally Signed by : Chandra
Mohan Thakur,IAS
Date: 24/03/2023 06:31:42 PM

CHANDRA MOHAN THAKUR
Member Secretary

e Signing from UIDAI server
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # N9E6VS41JY



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent and sewage shall be Nil.

2. Trade Effluent Treatment (if any):-

The applicant shall provide comprehensive effluent treatment system and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment:-

The applicant shall provide comprehensive sewage treatment system and maintain the same properly to achieve following standards-

pH	Between	6.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 10.0	WWG : 0.0	Water Source
1	Dust Suppression	10.0	0.0	Tankers

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any

i. water course or within its high flood level (HFL) area /Ecologically Sensitive Areas

ii. Agriculture land / area.

iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.

iv. Gochar Kisan Land.

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

Consent No:AW-57930



ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

Additional Water condition:-

- 1. The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
- 2. No sewage shall be allowed to disposed of without treatment.
- 3. HDPE lining should be laid down in bottom surface of low laying area before filling of fly ash.

Consent No:AW-57930



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Vehicular Movement	Water Sprinkler, curtain/wind breaking wall	As per NAAQS
Unloading of flyash	Water Sprinkler, curtain/wind breaking wall	
Compaction	Water Sprinkler, curtain/wind breaking wall	

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
 - Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
 - Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
 - Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
 - Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
8. Industry shall take effective steps for extensive tree plantation of the local tree species for general improvement of environmental conditions.
9. Compliance of provisions of Fly ash notification 1999 amended upto date and the CPCB guidelines issued in this regards in year 2019

Additional Air condition:-

- Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
- The company shall make the air pollution control arrangements like water sprinkling system at site.
- Create curtain or barrier around the site to avoid any nuisance in area.
- The ash to be filled shall be handled in moist condition only.
- Water sprinkling arrangements for controlling fugitive dust emission shall done and maintained regularly to avoid fugitive emissions.
- The management shall install proper pollution control arrangements such as mist gun.
- The filling area shall covered with green metti/curtains.
- The management shall make arrangements of bulkers/automated tarpaulin covered system.
- Wind breaking barrier of adequate height shall be provided which remain at site for probable time of filling.
- Industry shall provide GPS in trucks, carrying ash in compliance of order passed in NGT Case no. 484/2022 & shall submit details of GPS (connected with truck carrying fly ash) to MPPCB before start of filling ash.

Consent No:AW-57930



Consent Order

139

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Disposal
Scrap/ Plastic packing material wood, card board, gunny bogs etc	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No:AW-57930



Consent Order

140

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Additional condition:-

1. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated.
2. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling.
3. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
4. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be-filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
5. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved.
6. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geotechnical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work.
7. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
8. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
9. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place during ash filling.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public during ash filling activities.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be maintained at site.
12. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported monthly during execution of work and at quarterly interval up to two years post closure of the site.
13. Ash filling in mine void shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
14. Arrangements of transportation of fly ash shall be done through Tankers/ bulkers or mechanically designed tarpaulin covered Trucks only and in wet condition.
15. In no case, fly ash or bottom ash shall be transported by open trucks / trolleys and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
16. Arrangements shall be promptly maintained to ensure collection of spilled ash and transported to the disposal/usage site immediately.
17. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.
18. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
19. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
20. The company shall provide the natural slope for the runoff outlet/site of the ash filled area with RCC to avoid gully formation in this area at the closure/top level.
21. The ash in filling areas shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
22. Arrangements for the compaction of each layer shall made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
23. The company shall submit closure plan with within one month from date of the issue of this letter, for the project along with maintenance of site for post project closure atleast for two years to develop complete green cover over the site or farm land as per the joint agreement.
24. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB.
25. Regular 06 monthly monitoring of ground water level & quality shall be carried out by establishing a network of existing wells in the vicinity of ash filling site at least for 02 years after closure.
26. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for
Consent No:AW-57930



Consent Order

141

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

- reclamation of Low Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
27. Management shall maintain valid statutory/ permission during operation & maintenance of the site till complete closure & development of site for intended use.
 28. Management shall follow the route having no/low habitation for fly ash transportation.

Consent to Operate as required under the Water (Prevention & Control of Pollution) Act, 1974 & The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary

eSign
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # N9E6VS41JY

Consent No:AW-57930

कार्यालय ग्राम पंचायत जिला अनूपपुर (म.प्र.)

दिनांक	उपस्थित सदस्य	विषय	नकल कार्यवाही विवरण	निर्णय	हस्ताक्षर
14/12/2022	श्री अमर वाब सिंह (सरपंच) श्री श्री सीरा (उपसरपंच) श्री अशोक श्री रामवहोर श्री खबू डाह श्री कुमुम श्री बवास श्री मीना डाह श्री सुनीरा श्री गणेश श्री श्री कुनीवाह श्री अमर वाब सिंह	ग्राम पंचायत निचरापु कमिश्न के द्वारा ग्राम स्थिति भूमि खसरा क्र. उपना खुवा २. 510 हे. ०. 809 हे. दिदीप वेडकाम वसुनि कुवेडा पवार को कम्पनी से निकलने वाले एश से समतलीकरण का कार्य करने हेतु अनापत्ति प्रमाण पत्र दिये जाने बावत।	आज दिनांक 14-12-22 को ग्राम पंचायत निचरापु की मासिक बैठक श्री अमर वाब सिंह सरपंच की अध्यक्षता में दिन के ठीक 12 बजे ग्राम संकायत में प्रारंभ हुई जिसमें निम्न कार्यवाही की गई। प्रस्तावक- श्री अशोक ने प्रस्ताव रखते हुये कहा कि एमबी पावर (मिप्र) लिमिटेड ग्राम पंचायत निचरापु स्थित भूमि 2. 510 हे. उपर पर समतली करण हेतु ग्राम पंचायत द्वारा प्रस्ताव रखा गया पर कम्पनी से निकलने वाले एश से समतलीकरण का कार्य किये जाने हेतु ग्राम समा से अनापत्ति प्रमाण पत्र की आवश्यकता है। श्री खबू डाह पूंच के द्वारा लाये गये उक्त प्रस्ताव का समर्थन बवास पंच के द्वारा किया गया तथा उपस्थित सभी सदस्यों ने ध्वनि मत से उक्त प्रस्ताव पर अपनी सहमति दिये तथा कहे कि इस कार्य के लिये ग्राम समा को कोई आपत्ति नहीं है।	उपस्थित सदस्यों के द्वारा प्रस्ताव सर्व सम्मति से पारित किया गया।	श्री

प्रमाण पत्र
ग्राम पंचायत निचरापु
ज.प्र.कोटा, जिला-अनूपपुर

अधिकारी
ग्राम पंचायत निचरापु
ज.प्र.कोटा, जिला-अनूपपुर (म.प्र.)

कार्यालय कलेक्टर, जिला- अनूपपुर (म0प्र0)-: अनुमति आदेश :-

अनूपपुर, दिनांक 14 सितम्बर 2022

आवेदक श्री बसन्ता कुमार मिश्रा, मुख्य परिचालन अधिकारी, हिन्दुस्तान पावर लिमिटेड जैतहरी द्वारा आवेदन दिनांक 04.07.2022 प्रस्तुत कर ग्राम गढ़ी तहसील कोतमा की शासकीय भूमि खसरा नम्बर 397/1 रकवा 2.510 हे. के अंशभाग पर प्लांट से निकलने वाली फ्लाई ऐश से भराव कर समतलीकरण हेतु अनापत्ति प्रमाण पत्र चाहा गया है।

2/ आवेदक द्वारा प्रस्तुत आवेदन के सम्बन्ध में अनुविभागीय अधिकारी कोतमा के पत्र क्रमांक-551/अनु.अधि./कोतमा दिनांक 03.08.2022 प्राप्त है। अनुविभागीय अधिकारी राजस्व, कोतमा द्वारा प्रतिवेदित किया गया है कि उक्त भूमि के अंशभाग 0.809 हे. पर दिलीप बिल्डकॉन द्वारा पत्थर उत्खनन का कार्य पूर्व में किया गया है, जिसमें वर्तमान में 10 मीटर की गहराई में पानी भरा हुआ है, जहां मवेशी पानी पीने आते हैं, जिनके लिए खतरा बना रहता है साथ ही जनहानि की संभावना है। अनुविभागीय अधिकारी द्वारा उक्त भूमि को समतलीकरण हेतु किया जाना उचित प्रतिवेदित किया है। प्रतिवेदन के साथ तहसीलदार का प्रतिवेदन, मौका पंचनामा संलग्न है।

3/ आवेदित भूमि के फ्लाई ऐश से समतलीकरण के सम्बन्ध में ग्राम पंचायत विचारपुर जनपद पंचायत कोतमा के ग्राम पंचायत के बैठक दिनांक 17.08.2022 की कार्यवाही विवरण की प्रति प्रस्तुत की गई, जिसमें आवेदित भूमि को समतलीकरण किये जाने पर ग्राम पंचायत को कोई आपत्ति नहीं होना लेख किया गया है।

अतः ग्राम गढ़ी तहसील कोतमा की शासकीय भूमि खसरा क्रमांक 397/1 रकवा 2.510 हे. के अंशभाग 0.809 हे. जो दिलीप बिल्डकॉन द्वारा पत्थर उत्खनन कार्य से गहरा हो गया है आवेदक हिन्दुस्तान पावर लिमिटेड को फ्लाई ऐश से भराव कर समतलीकरण करने की अनुमति निम्नांकित शर्तों के अधीन दी जाती है :-

1. उक्त फ्लाई ऐश से भराव हेतु वाहनों का आवागमन में यातायात के नियमों का पालन करना अनिवार्य होगा।
2. वाहनों से फ्लाई ऐश को पूर्णतः बन्द कर परिवहन किया जायेगा, जिससे जन सामान्य व पर्यावरण में किसी तरह की प्रतिकूल न पड़े।
3. पर्यावरण एवं जन सामान्य को किसी तरह की असुविधा व प्रतिकूल प्रभाव होने पर दी गई अनुमति स्वमेव निरस्त की जावेगी।

कलेक्टर

जिला-अनूपपुर (म0प्र0)

अनूपपुर, दिनांक 14 सितम्बर 2022

पृ0क्रमांक- /प्रवा.कले./फ्लाई ऐश/2022

प्रतिलिपि:-

1. पुलिस अधीक्षक, जिला अनूपपुर (म0प्र0)।
2. अनुविभागीय अधिकारी राजस्व, कोतमा जिला अनूपपुर (म0प्र0)।
3. तहसीलदार, कोतमा जिला अनूपपुर (म0प्र0)।
4. यातायात प्रभारी जिला अनूपपुर (म0प्र0)।
5. आवेदक मुख्य परिचालन अधिकारी, हिन्दुस्तान पावर लिमिटेड जैतहरी की ओर पालनार्थ।

कलेक्टर

जिला-अनूपपुर (म0प्र0)



Consent Order

145 Annexure R/2-5

Amx-5

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GREEN-SMALL	CTE-Fresh Validity(A/W): 31.01.2028	CONSENT NO: ***	PCB ID: 153269
-------------	--	-----------------	----------------

Outward No:117633,10/03/2023

Consent No:CTE-57794

To,
The Occupier,
M/s MB Power (Madhya Pradesh) Ltd
(Flyash filling in Low lying area)
156,157, Village:- Amgawan, Tal : Jaithari,
Dist : Anuppur (M.P.)- 484330

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Establish Application Receipt No. 1260897 Dt. 14/02/2023 and last communication received on Dt.14/02/2023

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for filling of fly ash in low lying area at Khasra no. 397/1(Area-0.809 Hec), Village - Gadhi, Tehasil - Kotma, District - Anuppur (M.P.) - 484330

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Khasra no. 397/1(Area-0.809 Hec), Village - Gadhi, Tehasil - Kotma, District - Anuppur (M.P.) - 484330
Latitude : 23.2824 Longitude : 81.9926
- The capital investment:** Rs. 20.47 Lakh
- Product & Production Capacity:**

Product	Qty of Ash to be filled
Fly Ash filling in low lying area	2,24,845.090 M.T

Note:-

- For any change in above, the occupier shall obtain fresh consent from the Board.
- Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
- The issuance of this Consent to establish does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before expected date of commissioning of ash filling activities. The applicant shall not start any ash disposal operation at site without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

By the order of Chairman, MPPCB

Signature Not Verified
Digitally Signed by : Chandra
Mohan Thakur,IAS
Date: 10/03/2023 03:21:27 PM

CHANDRA MOHAN THAKUR
Member Secretary

Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # N3935LMFUF



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent and sewage shall be Nil.

2. Trade Effluent Treatment(If any):-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment (If any) :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BODs Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 10.0	WWG : 0.0	Water Source	Remark
1	Dust Suppression	10.0	0.0	Tankers	Raw water from plant

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any

- i. water course or within its high flood level (HFL) area /Ecologically Sensitive Areas
- ii. Agriculture land / area.
- iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.
- iv. Gochar Kisan Land.

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and

Consent No:CTE-57794



analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Unit management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-

1. The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
2. No sewage shall be allowed to dispose without treatment.

Consent No:CTE-57794



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

3. The unit management shall carry the leachate study of area by competent agency.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Material Handling	Water Sprinkler	As per NAAQS
Transportation	Tarpaulin covered dumber	
Vehicular Movement	Water Sprinkler	

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation of the local tree species within or around the industry/unit premises for general improvement of environmental conditions.

Additional Air condition:- (if any) :-

- The company shall make the air pollution control arrangements like water sprinkling system at site.
- Create curtain or barrier around the site to avoid any nuisance in area.
- The ash to be filled shall be handled in moist condition only.

Consent No:CTE-57794



GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bogs etc	Record should be maintained	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- e. To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- (a) Violation of any terms and conditions of this Consent.
- (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



Additional condition:- (if any) :-

1. The site selected for reclamation of land shall be provided with bench markings on munare (मुनारे) with reduced levels. Photographs of these shall be submitted with application for CTO.
2. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated. Details of soil available shall be submitted with application for CTO.
3. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling. Details of this area shall be submitted with application for CTO.
4. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
5. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
6. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved. Photographs of these shall be submitted with application for CTO.
7. For reclamation of water logged or slushy ash filling area, dewatering shall be done first, followed by removal of slushy layer of soil and/ or filling and compacting the area with gravel and boulders.
8. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geo-technical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work. Quality report of soil submitted with application for CTO.
9. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place prior to application for CTO.
12. A sign board shall be put up prior to application for CTO showing reclamation site details to propagate the message of land reclamation by use of ash.
13. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported at the time of CTO prior to execution of work and at quarterly interval up to one year post closure of the site.
14. Arrangements for dumping of ash in Ash filling/low-lying area shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
15. Arrangements of transportation of fly ash for filling of low lying area shall be done through Tankers/ bulkers or mechanically designed covered Trucks only and in wet condition.
16. In no case, flyash or bottom ash shall be transported by open trucks / trollies and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
17. Arrangements shall be made by agency to ensure collection of spilled ash and transported to the disposal/usage site immediately.
18. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.

Consent No:CTE-57794

Consent Order



M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

19. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
20. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
21. The company shall provide the natural slope details and the runoff outlet/side of the ash filled area shall be made of RCC to avoid gully formation in this area. A complete 3D (Three Dimensional) schematic view of the site shall be submitted with CTO application.
22. Firm arrangements shall be made for following the procedure, after the area has been prepared and levelled, ash excavated from Borrow areas/plant having required moisture content shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
23. Arrangements for the compaction of each layer shall made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
24. The company shall submit closure plan with application for CTO, for the project along with maintenance of site for post project closure at least for two years to develop complete green cover over the site or farm land as per the requirement.
25. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB and details shall be presented with CTO application.
26. Regular monitoring of ground water level shall be carried out by establishing a network of existing wells in the vicinity of ash filling site.
27. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
28. Management shall obtain the statutory/ necessary permission from local administration for filling of fly ash in low-lying area prior to obtain consent to operate from the board.
29. Management shall submit the route map of fly ash transportation prior obtaining consent to operate from the board.

Consent to establish as required under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 is granted to your unit subject to fulfillment of all the conditions mentioned above. The Project Proponent shall submit an application to this Board through XGN for obtaining the Consent for Operation before two months of the commencement of fly ash filling. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary

e Signing from UIDAI
Sign 16/07/2019
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # N3935LMFUF

Consent No:CTE-57794



Consent Order 152

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GREEN-SMALL

CCA-Fresh

Validity(A/W): 30.04.2028

CONSENT NO: ***

PCB ID: 153269

Outward No:118204,06/06/2023

Consent No:AW-58317

To,

The Occupier,

M/s. Mb Power (Madhya Pradesh) Ltd.

(Flyash filling in Abandoned Stone Mine, Gadhi)

156,157, Village:- Amgawan, Tal : Jaithari,

Dist : Anuppur (M.P.)- 484330

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application Receipt No. 1264577 Dt. 01/05/2023 and last communication received on Dt.29/04/2023

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 30.04.2028, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Khasra No 397/1 (0.080 Hec.),Village- Gadhi, Tahsil- Kotma, District-Anuppur (M.P.)- 484224
Latitude : 23.2825 Longitude : 81.9928
- The capital investment:** Rs. 20.47 Lakh
- Product & Production Capacity:**

Product	Qty of ash to be filled
Fly Ash filling in Abandoned Stone Mine	2,24,845.090 M.T

- Note:-**
- For any change in above industry shall obtain fresh consent from the board.
 - Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
 - The issuance of this Consent to operate does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulation.

The Validity of the consent is up to 30/04/2028 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

By the order of Chairman, MPPCB

Signature Not Verified
Digitally Signed by : Chandra
Mohan Thakur,IAS
Date: 06/06/2023 06:55:58 PM

CHANDRA MOHAN THAKUR
Member Secretary

e-Sign
Digitally Signed with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)

TPAV # AFY5925IG9



Consent Order

153

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent and sewage shall be Nil.

2. Trade Effluent Treatment (if any):-

The applicant shall provide comprehensive effluent treatment system and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BODs Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment:-

The applicant shall provide comprehensive sewage treatment system and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BODs Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 10.0	WWG : 0.0	Water Source
I	Dust Suppression	10.0	0.0	Tankers

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any

i. water course or within its high flood level (HFL) area /Ecologically Sensitive Areas

ii. Agriculture land / area.

iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.

iv. Gochar Kisan Land.

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

Consent No:AW-58317



Consent Order

154

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
- The date, exact place and time of sampling
 - The dates on which analysis were performed
 - Who performed the analysis?
 - The analytical techniques or methods used and
 - The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- where unavoidable to prevent loss of life or severe property damage, or
- Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

Additional Water condition:-

- The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
- No sewage shall be allowed to disposed of without treatment.
- HDPE lining should be laid down in bottom surface of low laying area before filling of fly ash.

Consent No:AW-58317



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Vehicular Movement	Water Sprinkler, curtain/wind breaking wall	As per NAAQS
Unloading of flyash	Water Sprinkler, curtain/wind breaking wall	
Compaction	Water Sprinkler, curtain/wind breaking wall	

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation of the local tree species for general improvement of environmental conditions.

9. Compliance of provisions of Fly ash notification 1999 amended upto date and the CPCB guidelines issued in this regards in year 2019

Additional Air condition:-

- 1. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
- 2. The company shall make the air pollution control arrangements like water sprinkling system at site.
- 3. Create curtain or barrier around the site to avoid any nuisance in area.
- 4. The ash to be filled shall be handled in moist condition only.
- 5. Water sprinkling arrangements for controlling fugitive dust emission shall done and maintained regularly to avoid fugitive emissions.
- 6. The management shall install proper pollution control arrangements such as mist gun.
- 7. The filling area shall be covered with green metti/curtains.
- 8. The management shall make arrangements of bulkers/automated tarpaulin covered system.
- 9. Industry shall provide GPS in trucks, carrying ash in compliance of order passed in NGT Case no. 484/2022 & shall submit details of GPS (connected with truck carrying fly ash) to MPPCB before start of filling ash.
- 10. The industry shall have to install the PTZ night vision, 360 degree moving camera in the site. The connectivity of the same shall be given to the server of the MPPCB.

Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - To sample at reasonable times any discharge or pollutants.
3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent.
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:
- Violation of any terms and conditions of this Consent.
 - Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No:AW-58317



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Additional condition:-

1. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated.
2. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling.
3. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
4. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
5. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved.
6. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geotechnical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work.
7. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
8. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
9. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place during ash filling.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public during ash filling activities.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be maintained at site.
12. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported monthly during execution of work and at quarterly interval up to two years post closure of the site.
13. Ash filling in mine void shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
14. Arrangements of transportation of fly ash shall be done through Tankers/ bulkers or mechanically designed tarpaulin covered Trucks only and in wet condition.
15. In no case, fly ash or bottom ash shall be transported by open trucks / trolleys and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
16. Arrangements shall be promptly maintained to ensure collection of spilled ash and transported to the disposal/usage site immediately.
17. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.
18. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
19. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
20. The company shall provide the natural slope for the runoff outlet/site of the ash filled area with RCC to avoid gully formation in this area at the closure/top level.
21. The ash in filling areas shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
22. Arrangements for the compaction of each layer shall made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
23. The company shall submit closure plan with within one month from date of the issue of this letter, for the project along with maintenance of site for post project closure atleast for two years to develop complete green cover over the site or farm land as per the joint agreement.
24. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB.
25. Regular 06 monthly monitoring of ground water level & quality shall be carried out by establishing a network of existing wells in the vicinity of ash filling site at least for 02 years after closure.
26. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for

Consent No:AW-58317



Consent Order

158

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

reclamation of Low Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.

27. Management shall maintain valid statutory/ permission during operation & maintenance of the site till complete closure & development of site for intended use.
28. Management shall follow the route having no/low habitation for fly ash transportation.

Consent to Operate as required under the Water (Prevention & Control of Pollution) Act, 1974 & The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

**For and on behalf of
M.P. Pollution Control Board**

By the order of Chairman, MPPCB

**CHANDRA MOHAN THAKUR
Member Secretary**

Sending from UIDAI server
Digitally Sign with Aadhaar

**(Organic Authentication on AADHAR from UIDAI Server)
TPAV # AFY5925IG9**

Consent No:AW-58317

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

Page: 7 / 7

कार्यालय ग्राम पंचायत सेन्दुरी

जनपद पंचायत जैतहरी, जिला-अनूपपुर (म.प्र.)

प्रसाद कोल
सरपंच



निवास : ग्रा.सेन्दुरी पो.मीहरी
जिला-अनूपपुर (म.प्र.)
मो.नं. 7722847874

दिनांक 23/11/2022

महाप्रबंधक महोदय,


एम.बी.पावर (म0प्र0) लिमिटेड जैतहरी

य :- ग्राम सभा के द्वारा दिये गये अनापत्ति प्रमाण पत्र के संबंध में।

दिये,

विषयान्तर्गत लेख है कि ग्राम पंचायत सेन्दुरी में आयोजित ग्राम सभा दिनांक /10/2022 कि द्वारा प्रस्ताव क्र0 ... के माध्यम से शासकीय भूमि के खसरा नंबर 1157/4 रकवा ... 24... हे0 के जुज भाग पर एम.बी.पावर (म0प्र0) लिमिटेड जैतहरी से निकलने वाला राखड के द्वारा तलीकरण करने हेतु अनापत्ति प्रमाण पत्र जारी किया गया है। ग्राम सभा की कार्यवाही विवरण पत्र साथ संलग्न है।


सरपंच
ग्राम पंचायत सेन्दुरी
ज.प. जैतहरी जि.अनूपपुर (म.प्र.)


सरपंच
ग्राम पंचायत सेन्दुरी
जनपद पंचायत जैतहरी
जिला-अनूपपुर (म.प्र.)

कार्यालय ग्राम पंचायत सेन्दुरी जनपद पंचायत जैतहरी, जिला-अनूपपुर (MOPRO)

ग्राम सभा के कार्यवाही की नकल

विवरण	संक्षिप्त कार्यवाही	प्राप्त प्रस्ताव
<p>प्रस्ताव नं. ... ग्राम</p>	<p>आज दिनांक 16.08.2022 को समय 12 बजे से ग्राम पंचायत भवन सेन्दुरी में ग्राम सभा का आयोजन किया गया ग्राम सभा में सर्वसम्मति से प्रस्ताव रखा गया कि आज की ग्राम सभा का अध्यक्ष हेतु श्री ... के नाम प्रस्तावित किया गया आज कार्यवाही निम्नानुसार है :-</p> <p>ग्राम सभा में उपस्थित सदस्यों के सम्मुख प्रस्ताव रखा गया कि वार्षिक पंच के कार्यों की शालकाम भूमि जो खार्ड भूमि है उसमें माई की बेंग का किया जाए तो वह भूमि प्रक्षारण हेतु उपयोग की जा सकती है उक्त पट कारी मिट्टी भी डालने का प्रावधान बनाया जाए चर्चा के पश्चात् सभा ने सर्वसम्मति से इसे प्रस्ताव अनुमोदन किया।</p> <p>अग्रिम कार्यवाही हेतु बाकल प्रेषित है तो</p>	<p>उपस्थित सदस्यों द्वारा विचार विमर्श के पश्चात् उक्त प्रस्ताव का समर्थन सर्वसम्मति से पारित किया गया।</p>

MOPRO
सरपंच / प्रधान
ग्राम पंचायत सेन्दुरी
ज.प. जैतहरी जि.अनूपपुर (म.प्र.)


सचिव
ग्राम पंचायत सेन्दुरी
ज.प. जैतहरी जि.अनूपपुर (म.प्र.)

Annexure R/2-7

कार्यालय कलेक्टर एवं जिला दण्डाधिकारी, अनूपपुर (म0प्र0)

-: अनुमति आदेश :-

अनूपपुर, दिनांक 12 जुलाई 2023


आवेदक श्री बसंता कुमार मिश्रा, मुख्य परिचालन अधिकारी, हिन्दुस्तान पावर लिमिटेड जैतहरी द्वारा आवेदन दिनांक 12.12.2023 प्रस्तुत कर. ग्राम सेन्दुरी तहसील अनूपपुर की शासकीय भूमि खसरा नम्बर 1157/1 रकवा 2.474 हे. के जुजभाग पर जो काफी गहरा गड्ढा है, जिसमें वृक्षारोपण कार्य किया जाना प्रस्तावित है, उक्त भूमि को प्लांट से निकलने वाली फ्लाई ऐश से भराव कर समतलीकरण हेतु अनापत्ति प्रमाण पत्र चाहा गया है। आवेदन के साथ प्रश्नाधीन भूमि को प्लांट से निकलने वाली फ्लाई ऐश से भराव कर समतलीकरण कराने के सम्बन्ध में प्रश्नाधीन भूमि का खसरा, नक्शा एवं ग्राम पंचायत का अनापत्ति प्रमाण पत्र संलग्न है।

2/ आवेदक के आवेदन पत्र पर अनुविभागीय अधिकारी अनूपपुर से अभिमत प्रतिवेदन प्राप्त किया गया। अनुविभागीय अधिकारी अनूपपुर द्वारा प्रतिवेदित किया गया है कि ग्राम सेन्दुरी स्थित शासकीय आराजी खसरा नम्बर 1157/1 रकवा 2.474 हे. के आसपास इसी आराजी पर गड्ढा व खाई है, जिसे एम.बी.पावर प्रोजेक्ट के राखड़ से समतलीकरण कराना चाहा गया है, उक्त कार्यवाही हेतु ग्राम पंचायत सेन्दुरी की सहमति संबंधी प्रस्ताव संलग्न है, प्रश्नाधीन भूमि आबादी भूमि से लगी हुई है।

अतः अनुविभागीय अधिकारी अनूपपुर के प्रतिवेदन के आधार पर ग्राम सेन्दुरी तहसील अनूपपुर की शासकीय भूमि खसरा नम्बर 1157/1 रकवा 2.474 हे. पर आवेदक हिन्दुस्तान पावर लिमिटेड को फ्लाई ऐश से भराव कर समतलीकरण करने की अनुमति निम्नांकित शर्तों के अधीन दी जाती है :-

1. उक्त फ्लाई ऐश से भराव हेतु वाहनों का आवागमन में यातायात के नियमों का पालन करना अनिवार्य होगा ।
2. वाहनों से फ्लाई ऐश को पूर्णतः बन्द कर परिवहन किया जायेगा, जिससे जन सामान्य व पर्यावरण में किसी तरह की प्रतिकूल न पड़े ।
3. आवेदक कंपनी यह भी सुनिश्चित करेंगे कि उक्त ऐश भराव से समीपी कृषकों के कृषि योग्य भूमि पर विपरीत प्रभाव न पड़े ।
4. पर्यावरण एवं जन सामान्य को किसी तरह की असुविधा व प्रतिकूल प्रभाव होने पर दी गई अनुमति स्वमेव निरस्त की जावेगी ।

पृ0क्रमांक-3785/आरडीएम/फ्लाई ऐश/2023
प्रतिलिपि:-


जिला अनापत्ति अधिकारी (म0प्र0)
अनूपपुर, दिनांक 12 जुलाई 2023

1. पुलिस अधीक्षक, जिला अनूपपुर (म0प्र0) ।
2. अनुविभागीय अधिकारी राजस्व, अनूपपुर, जिला अनूपपुर (म0प्र0) ।
3. तहसीलदार, अनूपपुर, जिला अनूपपुर (म0प्र0) ।
4. यातायात प्रभारी जिला अनूपपुर (म0प्र0) ।
5. आवेदक मुख्य परिचालन अधिकारी, हिन्दुस्तान पावर लिमिटेड जैतहरी की ओर पालनार्थ ।


जिला अनापत्ति अधिकारी (म0प्र0)



Consent Order

Annex - 8

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GREEN-SMALL

CTE-Fresh
Validity(A/W): 31.07.2028

CONSENT NO: ***

PCB ID: 156609

Outward No:118794,05/09/2023

Consent No:CTE-58835

To,

The Occupier,
M/s. Mb Power (Madhya Pradesh) Ltd.
(Flyash filling in abandoned stone mine)
156,157, Village:- Angawan, Tal : Jaitthari,
Dist : Anuppur (M.P.)- 484330

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Establish Application Receipt No. 1299529 Dt. 08/08/2023 and last communication received on Dt.07/08/2023

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for filling of fly ash in low lying area at Kh. No. 1157/1 (Area-2.474 Ha), Village: Sinduri, Tal & Dist : Anuppur (M.P.)- 484224

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Kh. No. 1157/1(Area-2.474 Ha), Village: Sinduri, Tal & Dist : Anuppur (M.P.)- 484224
Latitude : 23.1130 Longitude : 81.7254
- The capital investment:** Rs. 0.12 Crs
- Product & Production Capacity:**

Product	Qty of Ash to be filled
Fly ash & Bottom ash filling in Low Lying Area	1,50,007.280 M.T

Note:-

- For any change in above, the occupier shall obtain fresh consent from the Board.
- Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
- Plantation should be done on top layer.

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of ash filling activities. The applicant shall not start any ash disposal operation at site without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

By the order of Chairman, MPPCB

Signature Not Verified
Digitally Signed by : Chandra
Mohan Thakur
Date: 05/09/2023 02:52:21 PM

Chandra Mohan Thakur

CHANDRA MOHAN THAKUR
Member Secretary

Digitally Signed from UIDAI Server
Signature
Digitally Signed with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 81C327M5DD



Consent Order

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent and sewage shall be Nil.

2. Trade Effluent Treatment (If any):-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment (If any) :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	6.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BODs Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 10.0	WWG : 0.0	Water Source
1	Dust Suppression	10.0	0.0	Tankers

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any

i. water course or within its high flood level (HFL) area /Ecologically Sensitive Areas

ii. Agriculture land / area.

iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.

iv. Gochar Kisan Land.

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and

Consent No:CTE-58835



Consent Order

164

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Unit management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (If any) :-

- 1. The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
- 2. No sewage shall be allowed to disposed of without treatment.

Consent No:CTE-58835



3. Special provision for protection from any possibilities of leechete of lead should be made by PP.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Material Handling	Water Sprinkler	As per NAAQS
Transportation	Tarpaulin covered dumber	
Vehicular Movement	Water Sprinkler	

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation of the local tree species within or around the industry/unit premises for general improvement of environmental conditions.

Additional Air condition:- (if any) :-

- Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
- The company shall make the air pollution control arrangements like water sprinkling system at site.
- Create curtain or barrier around the site to avoid any nuisance in area.
- The ash to be filled shall be handled in moist condition only.
- Vehicles carrying fly ash should be equipped with automatic tarpaulin covering system.
- As per NGT order in application no. 484/2022 (Mohd. Mustak Mansuri Vs State of M.P.,) all the trucks handling fly ash should be equipped with GPS system.



GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc	Record should be maintained	Sale to authorized party/As Per CPCB, MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- e. To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- (a) Violation of any terms and conditions of this Consent.
- (b) Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts.
- (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



Consent Order

167

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Additional condition:- (if any) :-

1. The site selected for reclamation of land shall be provided with bench markings on munare (मुनारे) with reduced levels. Photographs of these shall be submitted with application for CTO.
2. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated. Details of soil available shall be submitted with application for CTO.
3. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling. Details of this area shall be submitted with application for CTO.
4. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
5. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S.-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
6. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved. Photographs of these shall be submitted with application for CTO.
7. For reclamation of water logged or slushy ash filling area, dewatering shall be done first, followed by removal of slushy layer of soil and/ or filling and compacting the area with gravel and boulders.
8. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geo-technical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work. Quality report of soil submitted with application for CTO.
9. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place prior to application for CTO.
12. A sign board shall be put up prior to application for CTO showing reclamation site details to propagate the message of land reclamation by use of ash.
13. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported at the time of CTO prior to execution of work and at quarterly interval up to one year post closure of the site.
14. Arrangements for dumping of ash in Ash filling/low-lying area shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
15. Arrangements of transportation of fly ash for filling of low lying area shall be done through Tankers/ bulkers or mechanically designed covered Trucks only and in wet condition.
16. In no case, flyash or bottom ash shall be transported by open trucks / trollies and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
17. Arrangements shall be made by agency to ensure collection of spilled ash and transported to the disposal/usage site immediately.
18. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.

Consent No:CTE-58835



19. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
20. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
21. The company shall provide the natural slope details and the runoff outlet/side of the ash filled area shall be made of RCC to avoid gully formation in this area. A complete 3D (Three Dimensional) schematic view of the site shall be submitted with CTO application.
22. Firm arrangements shall be made for following the procedure, after the area has been prepared and levelled, ash excavated from Borrow areas/plant having required moisture content shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
23. Arrangements for the compaction of each layer shall made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
24. The company shall submit closure plan with application for CTO, for the project along with maintenance of site for post project closure atleast for two years to develop complete green cover over the site or farm land as per the requirement.
25. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB and details shall be presented with CTO application.
26. Regular monitoring of ground water level shall be carried out by establishing a network of existing wells in the vicinity of ash filling site.
27. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
28. Management shall obtain the statutory/ necessary permission from local administration for filling of fly ash in low-lying area prior to obtain consent to operate from the board.
29. Management shall submit the route map of fly ash transportation prior obtaining consent to operate from the board.

Consent to establish as required under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 is granted to your unit subject to fulfillment of all the conditions mentioned above. The Project Proponent shall submit an application to this Board through XGN for obtaining the Consent for Operation before two months of the commencement of fly ash filling. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

**For and on behalf of
M.P. Pollution Control Board**

By the order of Chairman, MPPCB

**CHANDRA MOHAN THAKUR
Member Secretary**

Digitally Sign with Aadhaar

**(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 81C327M5DD**

Consent No:CTE-58835



Consent Order 169

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GREEN-SMALL

CCA-Fresh

Validity(A/W): 30.11.2028

CONSENT NO: ***

PCB ID: 156609

Outward No:119462,26/12/2023

Consent No:AW-59441

To,

The Occupier,

M/s. Mb Power (Madhya Pradesh) Ltd.

(Flyash filling in Low Lying Area)

156,157, Village:- Amgawan, Tal : Jaithari,

Dist : Anuppur (M.P.)- 484330

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application Receipt No. 1323827 Dt. 01/12/2023 and last communication received on Dt.29/11/2023

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 30.11.2028, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Kh. No. 1157/1(Area-2.474 Ha), Village: Sinduri, Tal & Dist : Anuppur (M.P.)- 484224
Latitude : 23.1130, Longitude : 81.7254
- The capital investment:** Rs. 0.12 Crs
- Product & Production Capacity:**

Product	Qty of ash to be filled
Fly ash & Bottom ash filling in Low Lying Area	1,50,007.280 M.T

Special Conditions:-

- For any change in above industry shall obtain fresh consent from the board.
- Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
- It shall be the responsibility of TPP Management to do the adequate plantation and maintain it for minimum 03 year after filling of fly in ash low lying area.
- The industry shall ensure that all the arrangement of control of air pollution are made at site before starting filling of fly ash in low lying area.
- Industry shall ensure that all the vehicles which are used for transportation of fly ash are having GPS. The details of vehicles, registration number along with GPS link shall be provided to Board.
- All the vehicles have provision of automatic tarpaulin cover or heavy duty cover having thickness about 400 GSM or more of adequate size shall be used to avoid fall of fly ash during transportation.

The Validity of the consent is up to 30/11/2028 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office **6 months before expiry of the consent**. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

By the order of Chairman, MPPCB

Digitally signed with Aadhaar

Signature Not Verified

Digitally Signed by : Chandra Mohan Thakur, IAS

Date: 26/12/2023 03:28:26 PM

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # X17AU6XS7I



Consent Order

170

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent and sewage shall be Nil.

2. Trade Effluent Treatment (if any):-

The applicant shall provide comprehensive effluent treatment system and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment(if any):-

The applicant shall provide comprehensive sewage treatment system and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 10.0	WWG : 0.0	Water Source
1	Dust Suppression	10.0	0.0	Tankers

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any

i. water course or within its high flood level (HFL) area /Ecologically Sensitive Areas

ii. Agriculture land / area.

iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.

iv. Gochar Kisan Land.

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

Consent No:AW-59441

- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
- The date, exact place and time of sampling
 - The dates on which analysis were performed
 - Who performed the analysis?
 - The analytical techniques or methods used and
 - The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- where unavoidable to prevent loss of life or severe property damage, or
- Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

Additional Water condition:-

- The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
- No sewage shall be allowed to dispose without treatment.
- HDPE lining should be laid down in bottom surface of low laying area before filling of fly ash.

Consent No:AW-59441



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

4. The unit management shall carry the leachate study of area by competent agency.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Vehicular Movement	Water Sprinkler, curtain/wind breaking wall	As per NAAQS
Unloading of flyash	Water Sprinkler, curtain/wind breaking wall	
Compaction	Water Sprinkler, curtain/wind breaking wall	

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation of the local tree species for general improvement of environmental conditions.

9. Compliance of provisions of Fly ash notification 1999 amended upto date and the CPCB guidelines issued in this regards in year 2019

Additional Air condition:-

- Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
- The company shall make the air pollution control arrangements like water sprinkling system at site.
- Create curtain or barrier around the site to avoid any nuisance in area.
- The ash to be filled shall be handled in moist condition only.
- Water sprinkling arrangements for controlling fugitive dust emission shall done and maintained regularly to avoid fugitive emissions.
- The management shall install proper pollution control arrangements such as mist gun.
- The filling area shall be covered with green metti/curtains.
- The management shall make arrangements of bulkers/automated tarpaulin covered system & GPS System equipped vehicles for ash transportation.

**GENERAL CONDITIONS:**

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No:AW-59441



Additional condition:-

1. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated.
2. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling.
3. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
4. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
5. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved.
6. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geotechnical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work.
7. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
8. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
9. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place during ash filling.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public during ash filling activities.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be maintained at site.
12. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported monthly during execution of work and at quarterly interval up to two years post closure of the site.
13. Ash filling in mine void shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
14. Arrangements of transportation of fly ash shall be done through Tankers/ bulkers or mechanically designed tarpaulin covered Trucks only and in wet condition.
15. In no case, fly ash or bottom ash shall be transported by open trucks / trolleys and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
16. Arrangements shall be promptly maintained to ensure collection of spilled ash and transported to the disposal/usage site immediately.
17. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.
18. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
19. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
20. The company shall provide the natural slope for the runoff outlet/site of the ash filled area with RCC to avoid gully formation in this area at the closure/top level.
21. The ash in filling areas shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
22. Arrangements for the compaction of each layer shall made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
23. The company shall submit closure plan with within one month from date of the issue of this letter, for the project along with maintenance of site for post project closure atleast for two years to develop complete green cover over the site or farm land as per the joint agreement.
24. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB.
25. Regular 06 monthly monitoring of ground water level & quality shall be carried out by establishing a network of existing wells in the vicinity of ash filling site at least for 02 years after closure.
26. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for
Consent No:AW-59441



reclamation of Low Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.

27. Management shall maintain valid statutory/ permission during operation & maintenance of the site till complete closure & development of site for intended use.
28. Management shall follow the route having no/low habitation for fly ash transportation.
29. Management shall provide the list of truck number (equipped with GPS) likely to be used for fly ash transportation.
30. Management shall ensure the CCTV surveillance of truck used for transportation of ash and shall ensure entry of truck and fly ash quantity in log book at factory premises and disposal site.

Consent to Operate as required under the Water (Prevention & Control of Pollution) Act, 1974 & The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

**For and on behalf of
M.P. Pollution Control Board**

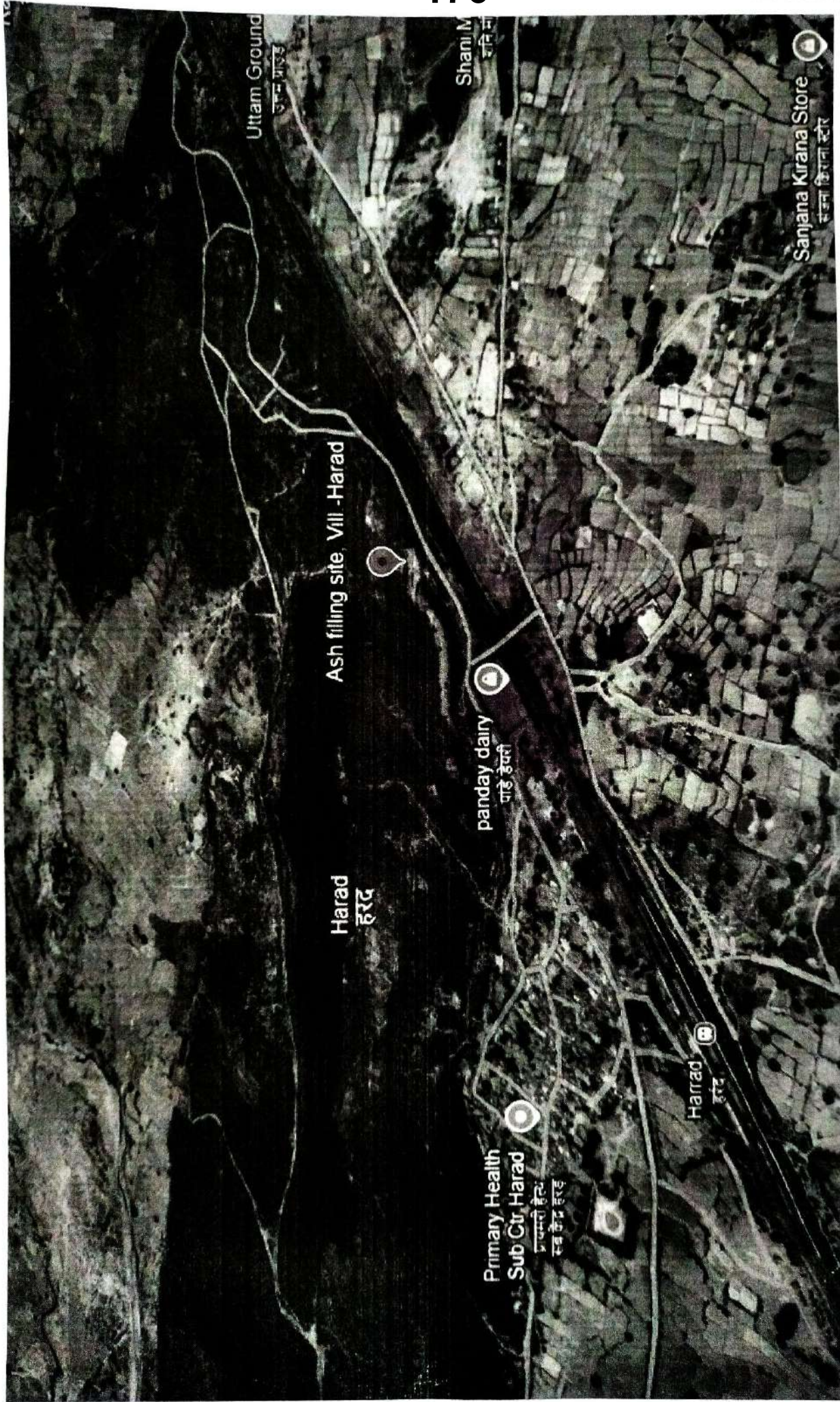
By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary

Sending from LZZAZ
167147

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # X17AU6XS7I

Consent No:AW-59441







Annexure R/2-10

Guidelines for disposal/utilisation of Fly Ash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries



**Central Pollution Control Board
March, 2019**

5.1.6 Restrictions :

Reclamation of area by ash shall not be permitted in the following areas :

- i. Flood plain area/Ecologically Sensitive Areas.
- ii. Agriculture land / area.
- iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.
- iv. Gochar Kisan Land.

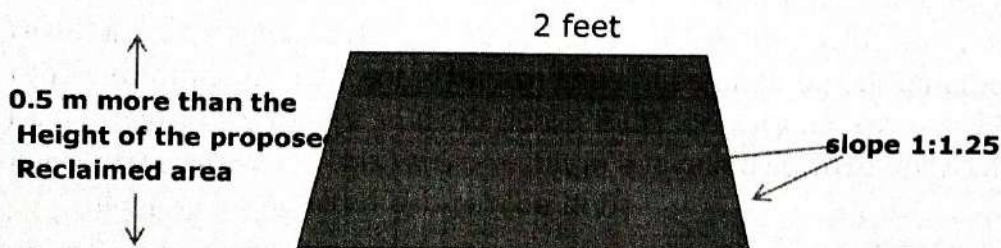
5.2 Preparation of filling area

5.2.1 The entire area meant to receive the ash and earth filling shall be stripped by minimum 150 mm. The exact depth of stripping shall be decided by the Engineer-in-Charge depending upon nature of top soil and the vegetation present. All organic matter, vegetation, roots, stumps, bushes, rubbish, swamp materials, etc. shall be removed from the site. The stripping material and other unsuitable materials as referred above shall be kept away from the area to be filled up so that these do not get mixed up with filling material and disposed off to a place as decided by the Engineer-in-Charge.

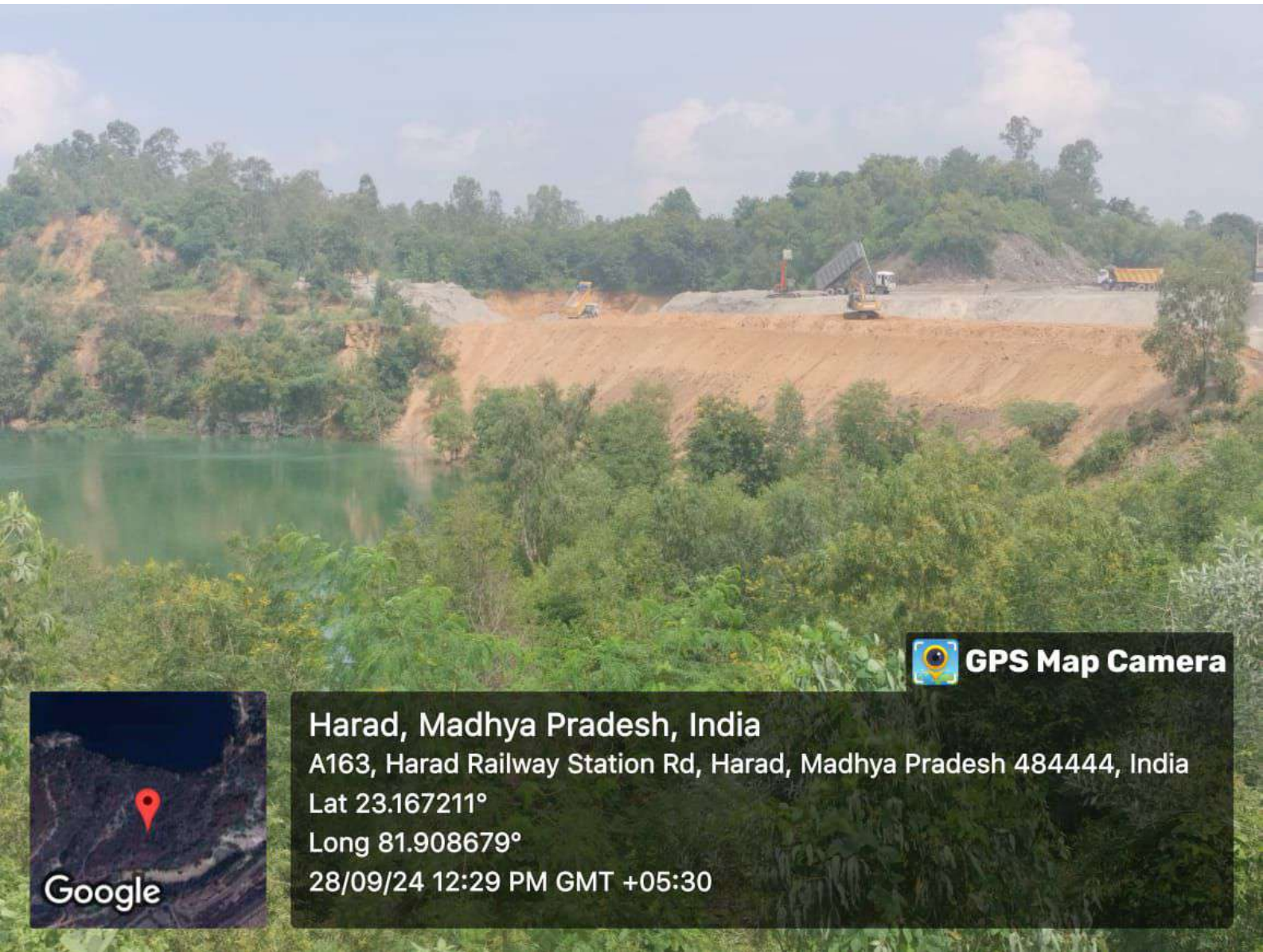
5.2.2 Levelling

All existing undulations, holes, cavities and excavations made for plate load rests and other soil investigations, etc. shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a levelled surface upon which layer wise filling of compacted ash can be done.

5.2.3 Protection of pond or water body adjoining or within the working site: If any pond or water body exists within or adjoining the low lying area /quarry then an earthen embankment of the cross-section as given in the Figure below be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.



Cross- section of water body protection embankment



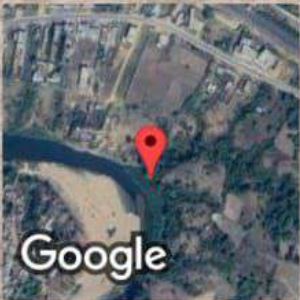
 **GPS Map Camera**



Harad, Madhya Pradesh, India
A163, Harad Railway Station Rd, Harad, Madhya Pradesh 484444, India
Lat 23.167211°
Long 81.908679°
28/09/24 12:29 PM GMT +05:30



 **GPS Map Camera**

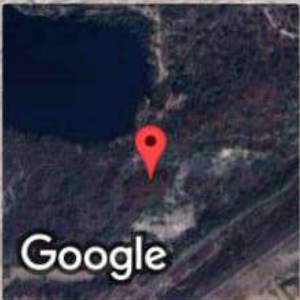


Jaithari, Madhya Pradesh, India
4P8C+2JQ, Road, Jaithari, Senduri, Madhya Pradesh 484224, India
Lat 23.113491°
Long 81.721423°
28/09/24 03:55 PM GMT +05:30





 **GPS Map Camera**



Harad, Madhya Pradesh, India
Harad Railway Station Rd, Harad, Madhya Pradesh 484444, India
Lat 23.167753°
Long 81.910408°
28/09/24 12:59 PM GMT +05:30

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5 सेक्टर, अरेरा कालोनी, भोपाल

अधिसूचना

भोपाल दिनांक 10 दिसम्बर 2021

क्रमांक 1607 केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा जल एवं वायु अधिनियम की धारा 18 (1)(बी) के अंतर्गत मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड को जारी निर्देशों के अनुपालन में प्रदूषणकारी गतिविधियों से उत्पन्न जल, वायु तथा खतरनाक अपशिष्ट के स्कोर निर्धारण हेतु दी गई गाइडलाइंस Environmental Pollution Index (EPI) के आधार पर म.प्र.प्रदूषण नियंत्रण बोर्ड द्वारा दिनांक 17/12/2016 एवं 15/6/2017 को जारी अधिसूचनाओं को अधिकमित करते हुये उद्योग/संस्थान का लाल, नारंगी, हरा एवं सफेद वर्गीकरण निम्नानुसार किया जाता है :-

RED CATEGORY

Sr.	Industries/activities/projects
	Highly polluting 17 type
1	Aluminum smelter
2	Bulk / Basic drugs and related R&D activities
3	Cement (clinker plant, Cement grinding/blending)
4	Chlor-Alkali
5	Copper Smelter
6	Distilleries
7	Dyes and Dye-Intermediates
8	Fertilizer (Basic) (Excluding formulation).
9	Iron and Steel (involving processing from ore /scrap/integrated steel plants and/or Sponge iron units)
10	Oil Refinery (Mineral Oil or Petro Refineries)
11	Pesticides /Insecticides/ Fungicides/ Herbicides/ Agro chemical, (Technical) (Excluding formulation)
12	Petrochemicals (Manufacturing including processing of emulsions of oil & water and not merely use as raw material)
13	Pulp & Paper (Large-Agro+ wood), Small Pulp & Paper (agro based-wheatstraw/rice husk)
14	Sugar (excluding Khandsari)
15	Tanneries
16	Thermal Power Plants
17	Zinc Smelter
	Other Red Category
18	Airports and commercial Air Strips
19	Asbestos and asbestos based industries
20	Automobile servicing, repairing and painting (waste water > 100 KLD)
21	Automobiles Manufacturing (integrated facilities, metal finishing)
22	Bank Note Press
23	Basic Chemicals and electrochemical and its derivatives including manufacture of acids.
24	Building & construction projects Built up area > = 20,000 Sqmt. / Land/area development project > =50 hectare
25	Bulk Petroleum Storage depot
26	Ceramics, Refractories (coal consumption > 12 MTD)
27	CFL, tube light, bulb etc. (using mercury & its compound)
28	Chlorates, perchlorates and peroxides
29	Chlorine, fluorine, bromine, iodine and their compounds
30	Coal Washeries (Waste water > 100 KLD)
31	Coke making, liquefaction, coal tar distillation or fuel gas making by fossil fuel
32	Common treatment and disposal facilities (CETP, CTSDf, E-Waste recycling, CBMWTF, Solvent/Acid recovery plant, MSW, sanitary landfill sites, STP)
33	Dg set of capacity > 5 MW

80	Shot/ Sand/ Grit blasting.
81	Silk screen printing, Saree printing by wooden blocks
82	Smokeless coal briquettes
83	Spray painting, paint baking, paint stripping (Job work)
84	Steel and steel products using various furnaces like open hearth furnace/induction furnace/arc furnace/submerged arc furnace/basic oxygen furnace/hot rolling reheated furnace (If not covered under EC)
85	Surgical and medical products involving prophylactics and latex
86	Surgical cotton (Waste water < 100 KLD)
87	Synthetic detergents and soaps (Only by mixing)
88	Scrapping Centers (for End of Life of Vehicles and other scraps such as plant and machineries, structural material, railway coaches and wagons etc.)/ Dismantling of rolling stocks (wagons/coaches) a. Collection, De-Pollution, Dismantling Centers and Shredding Centers. b. Collection, De-Pollution, and Dismantling Centers. c. Shredding Centers (can include white goods*/other scraps also)
89	Teflon based products
90	Thermocol manufacturing
91	Thermometer making
92	Tobacco products including cigarettes and tobacco processing
93	Transformer repairing/manufacturing(dry process only)
94	Tyres and tubes vulcanization/hot retreading
95	Vegetable oils solvent extraction
96	Washing of used sand by hydraulic discharge
97	Stand alone Water Treatment Plant (> 1 MLD but ≤ 10 MLD)
98	Wire drawing & Wire netting
99	Almirah , Grill Manufacturing (with spray painting)
100	Compressed/Refined Bio-Gas, Bio-Diesel etc. Production from Bio-degradable Wastes etc.
101	Construction and demolition (C&D) Waste Processing Plant.
102	Gold Assaying & Hallmarking Centers
103	Lead oxides/ Lead plates and its derivatives. (directly from metal)
104	Pesticides /Insecticides/ Fungicides/ Herbicides/ Agro chemical (only formulation)
105	Stand alone Sewage Treatment Plant (> 50 KLD but ≤ 100 KLD)
106	Decoration of ceramic cups & plates etc. by other than electric / gas furnace
107	Foundry operations (Capacity ≤ 5MT/hour)
108	Mechanized laundry without boiler (Waste water ≥ 100 KLD).

GREEN CATEGORY

Sr.	Industries/activities/projects
1	Aluminum / Stainless Steel / Brass / Copper utensils other than domestic purpose etc. by pressing only (dry mechanical operation)
2	Arva Rice mill & rice hullers
3	Automobile fuel outlet (only dispensing)
4	Ayurvedic, Unani and Homeopathic medicine (without boiler)
5	Bakery /confectionary/ Sweets production (with production capacity > 100 kg but ≤1TPD)
6	Biomass Briquettes without using toxic or hazardous wastes
7	Blending of melamine resins & different powder additives by physical mixing
8	Candy / Confectionary / Toffee
9	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boiler)
10	Carpentry and wooden furniture manufacturing workshop (excluding saw mill) with the help of electrical (motorized) machines such as electric wood planner, steel saw cutting circular blade etc.
11	Cement products (without using Asbestos) like pipe, pillar, jafri, well ring, blocks/tiles etc. (> 1 TPD)
12	Ceramic colour manufacturing by mixing & blending only (not using boiler and wastewater recycling process)
13	Chilling plant and Ice making without use of ammonia
14	Chilling plant, cold storage and Ice making
15	CO ₂ recovery
16	Coke briquetting (sun drying)
17	Cotton ginning and pressing
18	Cotton spinning & weaving (small scale)
19	Cutting, sizing and polishing of stones service industries
20	Cutting, sizing of flag stones
21	Daal Mills

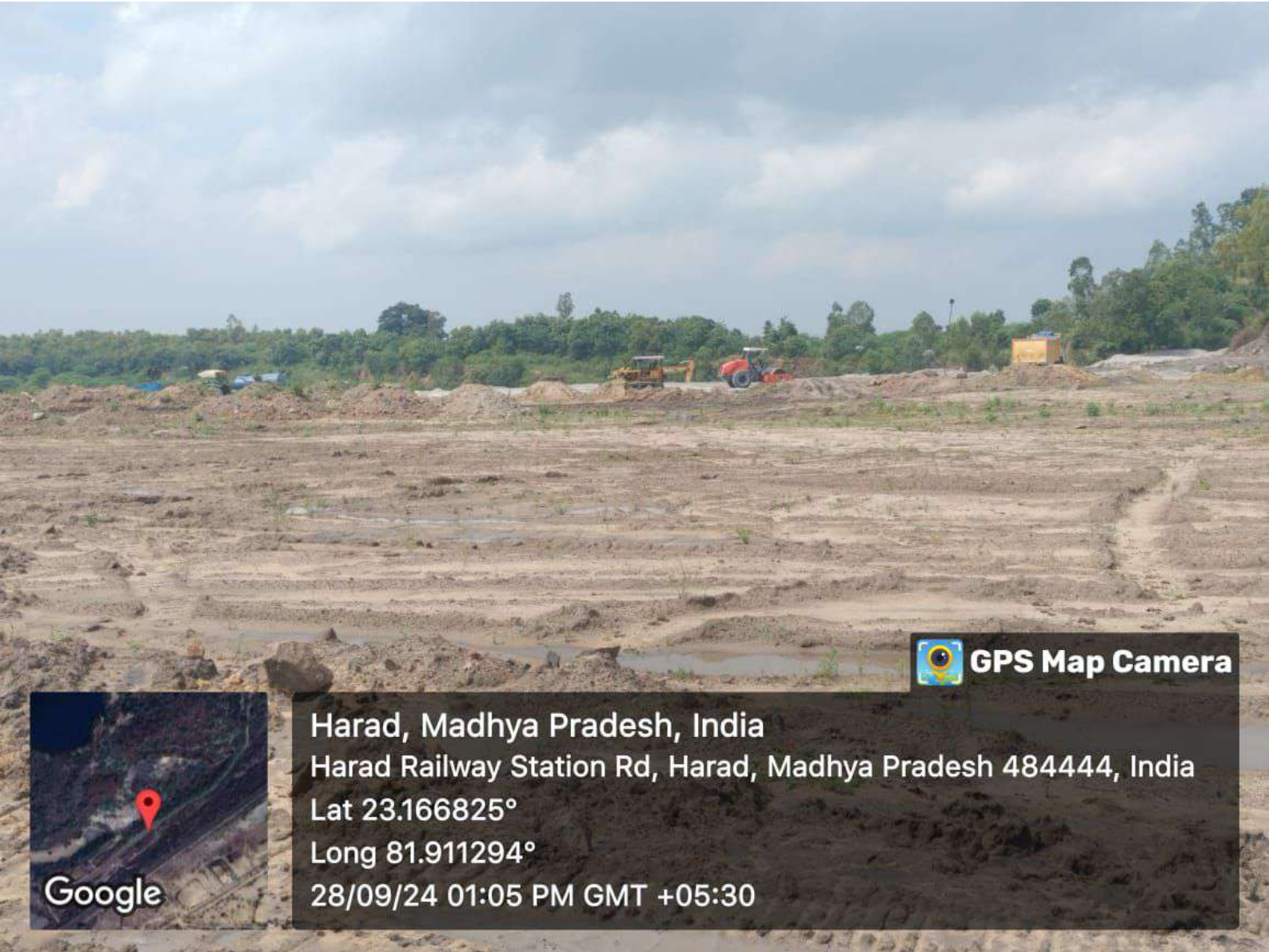
22	Decoration of ceramic cups & plates etc. by electric/gas furnace (Investment > Rs. 1 Crore)
23	Diesel Generator sets (15 KVA to 1 MVA)
24	Diesel pump repairing & servicing stations
25	Digital printing on PVC cloth
26	Distilled water (without boiler)with electricity as source of heat (> 1 KLD)
27	Emery powder(fine dust of sand) manufacturing
28	Facility of handling, storage and transportation of food grains in bulk.
29	Flour mills (excluding Domestic Aatta Chakki)
30	Fly ash bricks/blocks manufacturing (Investment > Rs.1 Crores)
31	Fly ash export, transport and disposal facilities. (Excluding Ash Dyke)
32	Glass, ceramic, earthen potteries and tile manufacturing using electrical kiln or not involving fossil fuel kilns
33	Glue from starch (physical mixing)
34	Gold and Silver smithy (purification with acid, smelting operation and sulfuric acid polishing operation)
35	Heat treatment with any of the new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing etc.
36	Hotels (> 10 rooms but < 20 rooms)
37	Insulation and other coated papers (excluding paper or pulp) manufacturing
38	Khandsari sugar / Juggery (Using Boiler)
39	Leather cutting and stitching (more than 50 machines and using motor)
40	Leather footwear and leather products (excluding tanning and hide processing) except cottage scale
41	Lubricating oils, greases or petroleum based products (only blending at normal temperature)
42	Manufacturing of optical lenses (using electrical furnace)
43	Manufacturing of pasted veneers without using boiler or Thermic Fluid Heater or by sun-drying
44	Metal handicraft unit having furnaces or chemical treatment facility.
45	Mineral stack yards/Railway sidings
46	Mineralized/packaged drinking water
47	Oil and gas transportation pipeline (Small Gas based power plant upto 5MW)
48	Oil mill ghani & extraction (no hydrogenation/refining)
49	Organic nutrients
50	Packing materials manufacturing from non asbestos fiber, vegetable fibre yarn
51	Phenyl/ Toilet cleaner formulation & Bottling
52	Polypropylene (PP) film along with metalizing operation
53	Polythene & plastic processed products manufacturing (virgin plastics)
54	Polythene, Plastic processed goods & Toys and PVC goods through extrusion moulding
55	Poultry, hatchery, Piggery
56	Power looms (without dyeing and bleaching)
57	PU/PVC Footwear Manufacturing
58	Puffed rice (muri / Poha) (using Agro waste, oil, gas or electrical heating system)
59	Pulverisation of bamboo and scrap wood
60	Pulverizing units
61	Ready mix cement concrete plant
62	Reprocessing of waste cotton
63	Rolling Mill (gas fired) and cold Rolling mill
64	Rubber goods industry (with gas operated baby boiler only)
65	Saw mill operation
66	Seasoning of wood in steam heated chamber.
67	Soap manufacturing (Handmade without steam boiling)
68	Mini hydel power project (>25 MW)
69	Spice grinding (> 05 HP motor)
70	Steel furniture without spray painting
71	Steeping and processing of grains
72	Stone carving unit using power more than 10 hp
73	Synthetic detergent formulation
74	Tamarind powder manufacturing
75	Tea processing (without boiler)
76	Tyres and tubes retreading (without boiler)
77	Wet mix macadam
78	Yarn and textile manufacturing/processing not involving scouring, bleaching, dyeing, printing or any effluent/emission generating process including spinning /weaving unit.
79	Engineering units / Fabrication (Investment ≥ Rs. 10 crore)
80	Glass fiber products/FRP (only molding), Wind mill fiber components like blades, hub assembling

	etc.
81	Hazardous wastes from C&F, institutes/department, stores etc. like discarded/expired medicine /pesticide/FMC/expired dry powered / crackers/transformer oil /narcotics items etc.
82	Industrial gases like oxygen, nitrogen, argon etc. using physical separation technology.
83	Mechanized laundry without boiler (Waste water \geq 5 KLD but $<$ 100 KLD).
84	Non-hazardous wastes re-processing/handling/storage etc. like Plastic, Paper, Wood, Board, scrap, etc. (Actual users)
85	Product by physical mixing not covered in specific sectors (Without any chemical reaction)
86	Railway Stations (Waste Water Generation $>$ 5 KLD but \leq 10 KLD)
87	Stand alone Sewage Treatment Plant (\leq 50 KLD)
88	Stand alone Water Treatment Plant (\leq 1 MLD)
89	Storage and handling of Hazardous chemicals listed in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
90	Waste plastic recycler/processor
91	Gaushala (overall waste water generation $<$ 100 KLD)
92	Electronic and Electrical Equipment Refurbisher
93	Disposal of Fly Ash in dyke/ low lying area/abundant mines etc (Stand alone)
94	(a) Building & construction projects built up area $>$ 2,000 Sq. m. but \leq 5000 Sq. m. $<$ (b) land/area development project $>$ 01 Ha. but $<$ 5 Ha.

WHITE CATEGORY

उद्योगों की स्थापना अधिसूचित औद्योगिक क्षेत्र में होने तथा लागत रुपये 10 करोड से कम होने वाले उद्योगों हेतु :-

Sr.	Industries/activities/projects
1	Assembly of air coolers/conditioners, repairing & servicing.
2	Assembly of bicycles, baby carriage and other small non-motorised vehicles
3	Bailing (hydraulic Press) waste papers, plastic waste etc.
4	Bio fertilizer & bio-pesticide without using inorganic chemical.
5	Biscuit/egg trays etc. from rolled PVC/paper board sheet (using automatic vacuum forming machine)
6	Blending and packaging of Tea
7	Block making for printing without foundry
8	Chalk making from plaster of paris.
9	Compressed oxygen gas from crude liquid oxygen, Medical grade oxygen.
10	Cotton, Synthetic, Silk and woolen hosiery making (dry process only without any dyeing/washing operation (SSI & Cottage industries)
11	Diesel pump repairing & servicing dry mechanical process
12	Electric lamp (bulb), LED and CFL manufacturing by assembling only
13	Electrical & electronic items assembling other than covered under E-waste Rules, 2016
14	Engineering and fabrication units (Dry process without any heat treatment/metal surface finishing operation/painting) (Investment $<$ Rs. 10 Crores)
15	Flavoured beetle nut production/grinding. (completely dry mechanical operations)
16	Fly ash bricks/blocks manufacturing (Investment upto Rs. 1 Crores)
17	Fountain pen manufacturing by assembling only
18	Glass ampules & vials making from glass tubes.
19	Glass putty and sealant by mixing with machine only
20	Groundnut decorticating (dry)
21	Handloom/ Carpet weaving (without dyeing and bleaching operation)
22	Leather cutting and stitching (less than 50 machines and using motor)
23	Manufacturing of coir items from coconut husk
24	Manufacturing of metal caps, containers etc. by metal pressing only.
25	Manufacturing of shoe brush, wire brush, hair brush, paint brush etc
26	Medical oxygen
27	Organic and inorganic nutrients (by physical mixing)
28	Organic manure (manual mixing).
29	Packing of powdered milk
30	Paper pins and U-clips by dry process
31	Repairing of electric motor & generator dry mechanical process
32	Rope (Cotton & Plastic)
33	Scientific and mathematical instruments manufacturing
34	Solar module (Non conventional energy apparatus) manufacturing unit
35	Surgical and medical products not involving effluent/emission generating processes



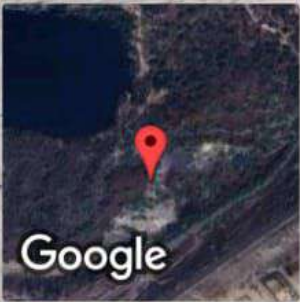
 **GPS Map Camera**



Harad, Madhya Pradesh, India
Harad Railway Station Rd, Harad, Madhya Pradesh 484444, India
Lat 23.166825°
Long 81.911294°
28/09/24 01:05 PM GMT +05:30



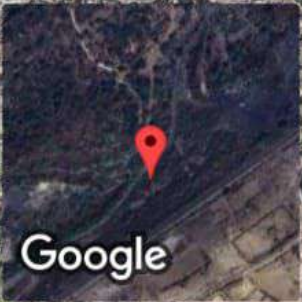
 **GPS Map Camera**



Harad, Madhya Pradesh, India
Harad Railway Station Rd, Harad, Madhya Pradesh 484444, India
Lat 23.167681°
Long 81.910714°
28/09/24 12:58 PM GMT +05:30



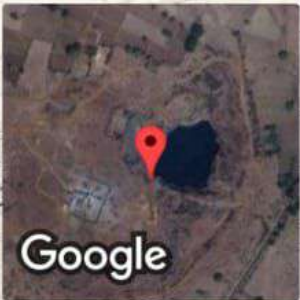
 **GPS Map Camera**



Harad, Madhya Pradesh, India
Harad Railway Station Rd, Harad, Madhya Pradesh 484444, India
Lat 23.168244°
Long 81.913324°
28/09/24 01:10 PM GMT +05:30



 **GPS Map Camera**



Gadhi, Madhya Pradesh, India
7XMV+5QC, Gadhi, Madhya Pradesh 484334, India
Lat 23.283122°
Long 81.991513°
28/09/24 11:50 AM GMT +05:30





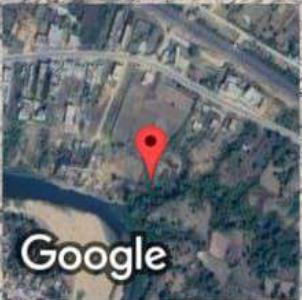
 **GPS Map Camera**



Gadhi, Madhya Pradesh, India
7XMV+5QC, Gadhi, Madhya Pradesh 484334, India
Lat 23.282567°
Long 81.993007°
28/09/24 11:45 AM GMT +05:30

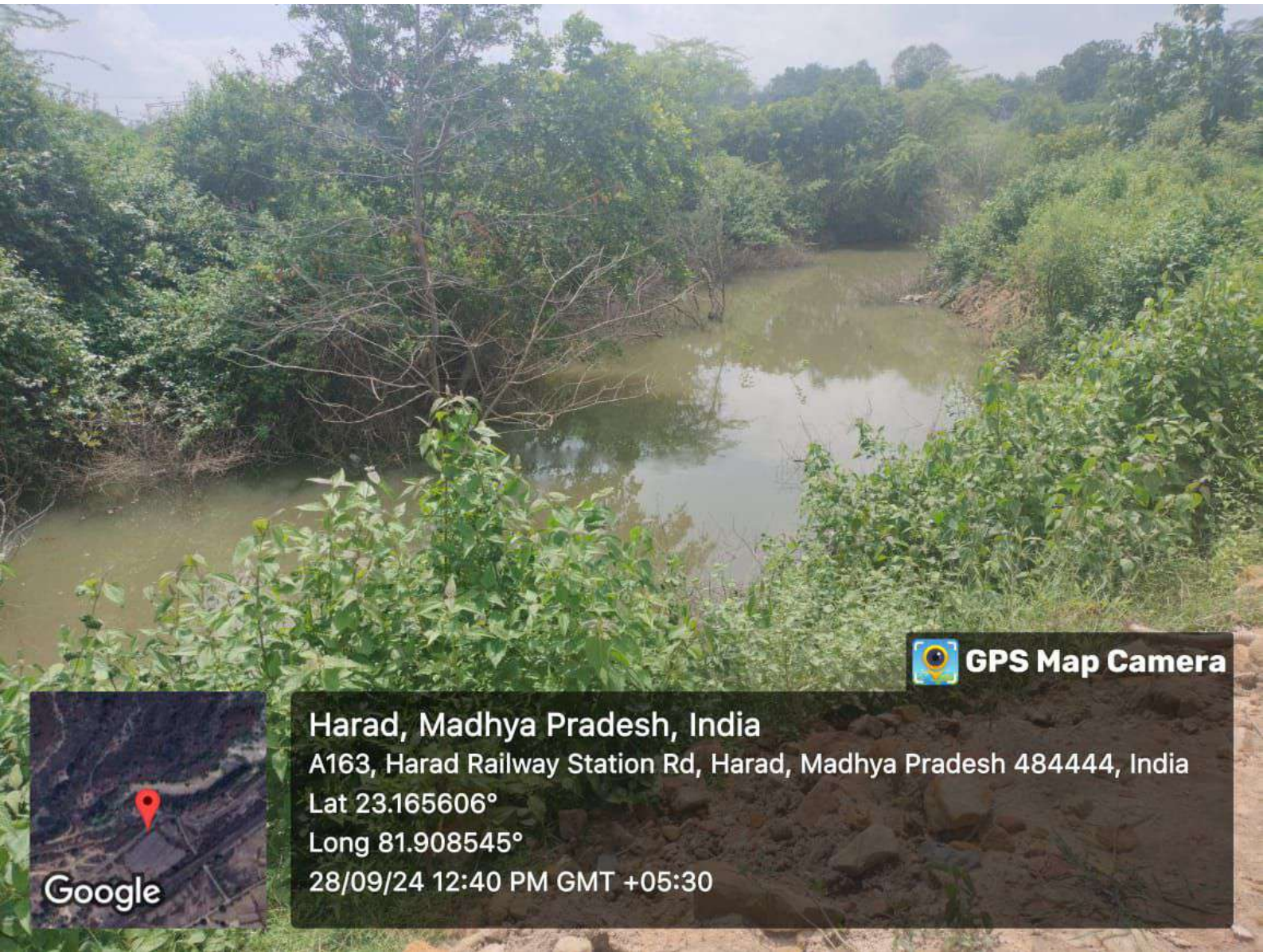


 **GPS Map Camera**

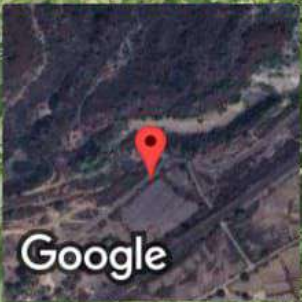


Senduri, Madhya Pradesh, India
4P8F+24G, Senduri, Madhya Pradesh 484224, India
Lat 23.114043°
Long 81.721656°
28/09/24 03:59 PM GMT +05:30






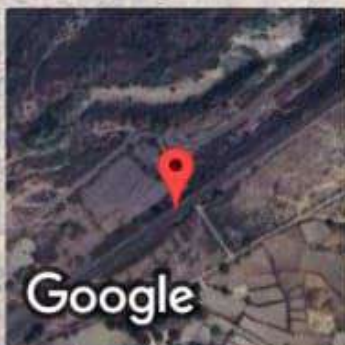
 **GPS Map Camera**



Harad, Madhya Pradesh, India
A163, Harad Railway Station Rd, Harad, Madhya Pradesh 484444, India
Lat 23.165606°
Long 81.908545°
28/09/24 12:40 PM GMT +05:30



 **GPS Map Camera**



Harad, Madhya Pradesh, India

A163, Harad Railway Station Rd, Harad, Madhya Pradesh 484444, India

Lat 23.164928°

Long 81.909376°

28/09/24 12:37 PM GMT +05:30



 **GPS Map Camera**

Harad, Madhya Pradesh, India

A163, Harad Railway Station Rd, Harad, Madhya Pradesh 484444, India

Lat 23.164909°

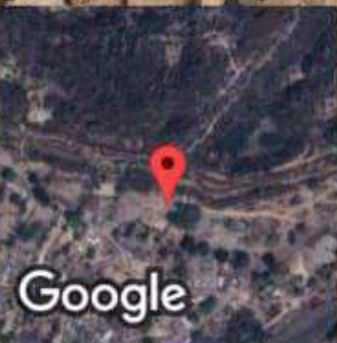
Long 81.906842°

28/09/24 12:49 PM GMT +05:30





 **GPS Map Camera**



Harad, Madhya Pradesh, India
5W74+F7M, Harad, Madhya Pradesh 484444, India
Lat 23.164919°
Long 81.905076°
28/09/24 12:44 PM GMT +05:30

Item No. 02

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 364/2021

Santosh Ram & Ors.

Applicant(s)

Versus

State of Madhya Pradesh

Respondent

Date of hearing: 23.05.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Venkatesh & Mr. V.M. Kannan, Advs. for Moser Baer Power Project (PP)

ORDER

1. Grievance in this application is against unscientific discharge of fly ash slurry in Khirna storm water drain, Anupur District, M.P. by Moser Baer Power Project (now Anupur Thermal Power Project), adversely affecting the environment and public health.

2. The matter was last considered on 10.03.2022 in the light of report of the joint Committee comprising CPCB, State PCB and District Magistrate, Anupur with regard to status of discharge of fly ash slurry in Khirna storm water drain. Considering the huge quantity of fly ash was generated and filled in lagoons and in low-lying areas, the Tribunal found it necessary to ascertain whether safeguards were being employed to prevent damage to the environment. Accordingly, the Tribunal

constituted a joint Committee of Regional Officer, MoEF&CC and Regional Officer, CPCB, Bhopal to ascertain the factual position and to furnish a further report. Operative part of the order is reproduced below:-

“3. From the report, it appears that huge quantity of fly ash is generated which is filled in lagoons and in low lying areas and also otherwise disposed of. Photographs annexed to the report give a view of the drain in question and also of the low lying areas. It is not clear what safeguards are employed in filling of the ash in the low-lying area. It is also not clear whether the quantity dumped is within the limit of permission. There appears to be anomaly that on the one hand the report appears to suggest that there is more than 100% utilization in which case there is no question of dumping of ash in low lying area and permission being granted for the purpose. This aspect needs to be clarified.

4. Further, it is not clear whether consent conditions are being complied. The consent order on renewal application dated 14.04.2021 particularly requires as follows:-

“26. Ash pond can be lined with HDPE/LDPE lining or any other suitable impermeable media such that no leachate take place at any point of time. Ash pond water shall be re-circulated and utilized in the process or other beneficial purposes in the plant.”

5. The report also annexes an order of consent dated 30.05.2020 and other permissions for different locations, including order dated 09.09.2021 issued by the State PCB laying down certain conditions for filling the fly ash in low lying area. The status of compliance of such conditions needs to be ascertained.

6. Accordingly, we constitute a joint Committee of Regional Officer, MoEF&CC and Regional Officer, CPCB, Bhopal to verify the above aspects and furnish a further report within two months by email at judicial-ngt@gov.in in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.”

3. In view of above, report of the joint Committee has been filed on 18.05.2022 after undertaking visit to the site and examining the safeguards in the light of consent conditions. The conclusion of the joint Committee are:-

“Conclusions of the Joint Committee:

- No discharge of fly-ash slurry into Khima Nallah was observed during the site visit and disposal of ash in low lying areas is in line with the Consent conditions and CPCB guidelines.

- *The joint committee observed that the ash pond is having an HDPE lining which was further confirmed from the original drawings, purchase orders related with ash pond construction as well as photographic evidences pertaining to the construction phase of ash pond.*
- *The low lying areas where ash is disposed of shall be kept under surveillance to understand the long term ground water contamination (if any). In this context, annual Ground water monitoring shall be undertaken by the project proponent through a third party NABL accredited laboratory and reports be submitted to all the regulatory authorities on an annual basis.*
- *Proper watch and ward arrangements shall be made at each of the low lying areas lying outside the plant premises till the plantation becomes self-sustaining.”*

In view of above, no further order appears to be necessary at this stage.

The application is disposed of.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

May 23, 2022
Original Application No. 364/2021
AVT

जिलेवार परिवेशीय वायु गुणवत्ता सूचकांक 204 वर्ष 2022-23 का विवरण निम्नानुसार है :-

S. No.	District	Annual AQI
1	Damoh	52.42
2	Rewa	56.07
3	Tikamgarh	59.51
4	Anuppur	59.68
5	Dindori	60.12
6	Umariya	62.08
7	Panna	63.88
8	Niwari	64.51
9	Sidhi	65.52
10	Khargone	66.69
11	Shahdol	67.31
12	Neemuch	67.96
13	Shivpuri	68.46
14	Chhatarpur	69.08
15	Morena	69.22
16	Sheopur	69.80
17	Satna	70.14
18	Ashoknagar	71.02
19	Bhind	71.88
20	Guna	72.50
21	Datiya	72.69
22	Seoni	72.96
23	Agar	73.5
24	Balaghat	73.83
25	Mandla	73.85
26	Rajgarh	77.65
27	Chhindwara	78.14
28	Mandsore	78.53
29	Shajapur	78.78
30	Narsingpur	79.29
31	Barwani	83.69
32	Alirajpur	86.66
33	Harda	87.15
34	Sehore	87.94
35	Khandwa	89.39
36	Jhabua	90.6
37	Sagar	92.11
38	Vidisha	94.55
39	Indore	96.95
40	Dewas	97.32
41	Narmadapuram	98.51
42	Ratlam	100.5
43	Raisen	102.9
44	Ujjain	105.55
45	Burhanpur	105.57
46	Dhar	109.24
47	Betul	109.33
48	Jabalpur	113.8
49	Bhopal	125.91
50	Katni	135.53
51	Gwalior	148.80
52	Singrauli	168.10

जिलेवार परिवेशीय वायु गुणवत्ता सूचकांक-2023-24 का विवरण निम्नानुसार है :-

S. No.	District	Annual AQI
1	Neemuch	
2	Maihar	
3	Rewa	51.55
4	Damoh	51.86
5	Tikamgarh	56.33
6	Chhatarpur	57.37
7	Niwari	58.32
8	Anuppur	58.91
9	Bhind	59.38
10	Mauganj	59.50
11	Umariya	60.53
12	Dindori	61.19
13	Agar	61.73
14	Sidhi	62.53
15	Mandsore	64.03
16	Shahdol	65.58
17	Sheopur	66.52
18	Chhindwara	71.46
19	Datiya	71.49
20	Morena	72.53
21	Panna	72.85
22	Khandwa	73.56
23	Shivpuri	74.04
24	Alirajpur	74.58
25	Ashoknagar	77.41
26	Khargone	77.57
27	Balaghat	78.17
28	Mandla	79.76
29	Guna	80.83
30	Jhabua	81.35
31	Rajgarh	81.36
32	Seoni	82.77
33	Shajapur	84.94
34	Sagar	89.00
35	Satna	94.10
36	Vidisha	94.36
37	Sehore	94.70
38	Barwani	94.82
39	Ujjain	97.20
40	Katni	99.28
41	Harda	99.37
42	Raisen	99.41
43	Dewas	100.00
44	Narmadapuram	106.38
45	Ratlam	106.56
46	Betul	106.79
47	Burhanpur	107.59
48	Jabalpur	109.00
49	Dhar	109.76
50	Indore	113.88
51	Bhopal	115.00
52	Narsingpur	125.43
53	Singrauli	135.60
54	Gwalior	145.20
55	Pandhurna	*

* मॉनिटरिंग कार्य प्रारंभ नहीं किया गया।

VAKALATNAMA
[Rule 4(1) of the Rules framed under Advocates Act, 1961]
BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
O.A. No. 206/2024

IN THE MATTER OF:

CHANDIKANT JHA AND AMEEN AHMAD

...APPLICANT

VERSUS


STATE OF MP & ORS

....RESPONDENTS

I Mukesh Shrivastava named below do hereby appoint, engage, and authorize advocate(s) named below to appear, act and plead as aforesaid case proceedings which shall include application for restoration, setting aside of ex-party orders, corrections, modifications, review and recall of orders passed in these proceedings, in this court or any other court in which the same may be tried/ heard/proceeded and also in appellate. Revisional and executing court in respect of proceedings arising from this case/ proceedings as per agreed terms and conditions and authorize him/them to sign and file pleadings, appeals, cross objections, applications, affidavit or other documents as may be deemed necessary for the proper prosecution/defence of the case in all its stages and also agree to ratify and confirm act done by him/them as if done by me.


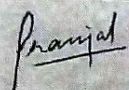
In witness whereof I/we do hereunto set my/our hand to the presents, the contents of which have been duly understood by me /us this 04.12.2024.

PARTICULARS OF EACH PARTY EXECUTING VAKALATNAMA

Name & Fathers Name	Registered Address	E-Mail Add & Telephone (If any)	Status in case	Signature
Mukesh Shrivastava S/o Shri KN Shrivastav Regional Officer, MP PCB Regional Office, Shahdol	Bypass Chok, Gaurtra, Burar Road, Shahdol, 484001, M.P.	7987813550	Officer-in- Charge/ Responde nt No. 2 and 4	

Accepted

Regional Officer
M.P. Pollution Control Board
Shahdol (M.P.)

Name & Enrollment. No.	Address (If any) E-Mail Add.	Telephone (If any)	Full Signature
PARUL BHADORIA 1587-2012	parul.bhadoria04@gmail.com	8085977111	
PRANJAL PANDEY MP 2881-2021	advocatepranjalpandey@gmail.com	9340657120	
SHIVAM DWIVEDI MP 3857-2023	advshivamdwwivedi20@gmail.com	8878471359	